

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI CIRCUIT BENCH
APPLICATION NO.20 OF 2016(SZ)

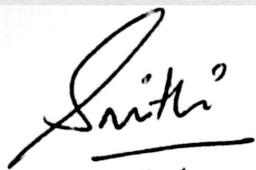
Applicant(s) :: Sri. Santo P.L.,
S/o. P.D Louis
Pellissery House, Edakunni
& Others

Respondents :: The State of Kerla represented by
the Chief Secretary & Others

Volume – 1

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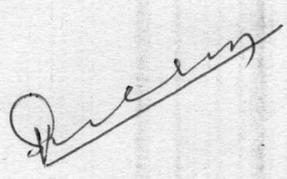
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Rema Smrithi VK

Dated this the 5th day of March, 2024.




THIRD RESPONDENT

SUCHITRA V.
Environmental Engineer

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,
CHENNAI CIRCUIT BENCH
APPLICATION NO:20 OF 2016(SZ)

Applicant(s) :: Sri. Santo P.L.,
S/o. P.D Louis
Pellissery House, Edakunni
& Others

Respondents :: The State of Kerla represented by
the Chief Secretary & Others

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Dated this the 5th day of March 2024.



THIRD

[Signature]
REKHA V.
Environmental Engineer

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI**

Application no. OA 20 of 2016 (SZ)

Applicant(s) : Mr. Santo P.L. Thrissur & others

Vs.

Respondents : The State of Kerala & Others

**REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD,
DISTRICT OFFICE, THRISSUR, THE 3rd RESPONDENT**

1. It is humbly submitted that this office has been authorised vide letters dated 05.03.2024 to represent the first respondent Chairman, Kerala State Pollution Control Board, Head Office Thiruvananthapuram, and second respondent Chief Environmental Engineer, Regional Office, Ernakulam in Appeal Nos 2 to 12 of 2024 filed against the order No. KSPCB/977/2023-EE-1 dated 28.11.2023 passed under Section 5 of the Environment (Protection), Act 1986 by the Chairman, Kerala State Pollution Control, Board.
2. The Kerala State Pollution Control Board in compliance with the directions of the Hon'ble NGT has levied Environmental Compensation to the 12 respondent units at the Ollur Industrial Estate, Thrissur. The report on this matter was submitted on 29.11.2023. The Hon'ble NGT vide order dated 30.11.2023, stated "The report of the Kerala State Pollution Control Board is filed, to which, the applicant as well as the Project Proponents wants to file their response."

3. The 11 respondent units have filed their appeal before the Hon'ble NGT and the same was considered and in the order dated 02.02.2024 it is stated

“There will be an order of interim stay on condition that the appellant in Appeal Nos. 02 to 12 of 2024 (SZ) respectively, furnished the Bank Guarantee of Rs.1,50,000/- (Rupees One Lakh and Fifty Thousand only) in favour of the Kerala SPCB's Environmental Protection Fund (as mentioned in the impugned order) within a period of 4 (four) weeks, failing which, the stay granted will be automatically vacated without further reference to this Tribunal”. In compliance with this order, the following units have submitted the Bank Guarantee.

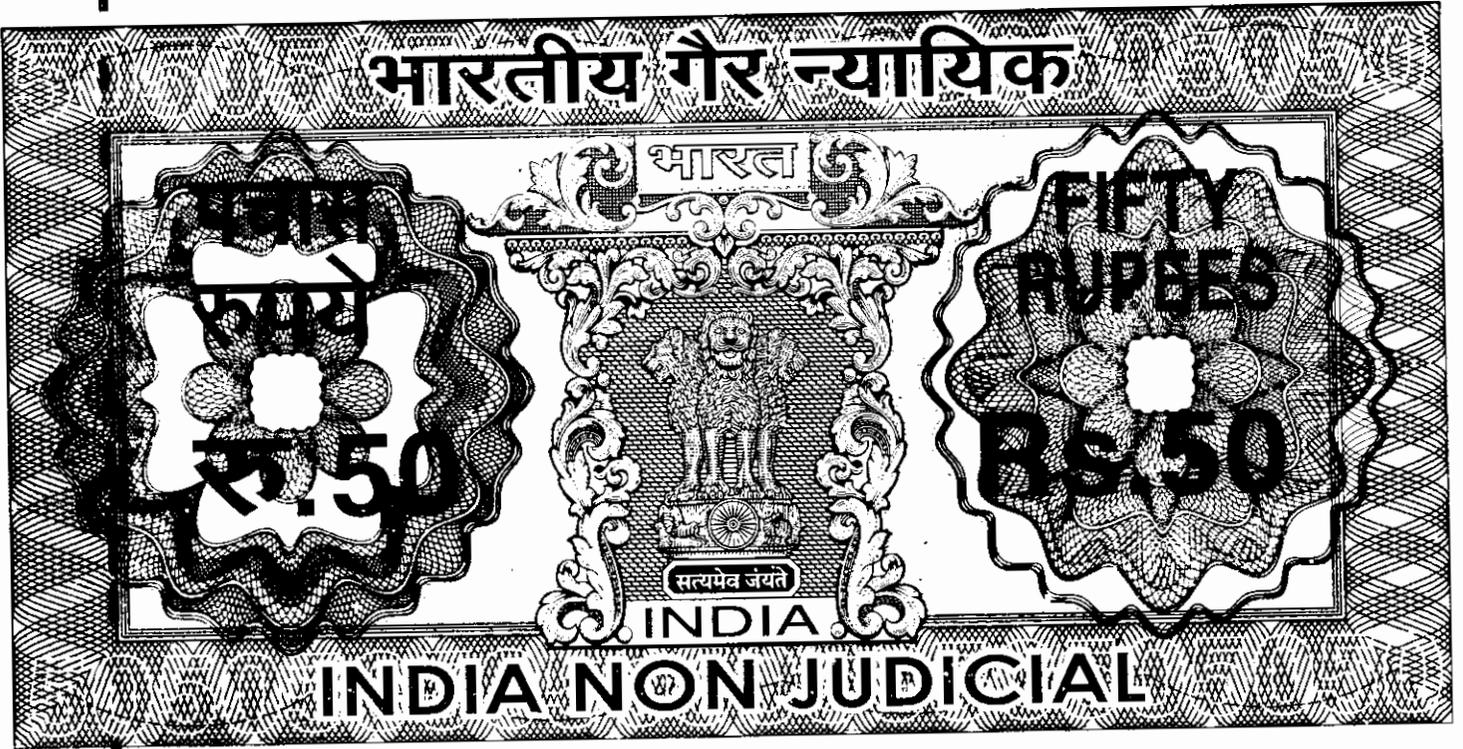
1. Pee Gee Gold Covering
 2. Rajesh Kumar Electroplating
 3. Renu Gold Covering
 4. Bee Pee Gold Imitations
 5. Goldenview plating
 6. Twostar Gold Covering
 7. Honest Electro colouring
 8. Three star electroplating
 9. Biju Ornaments (Formerly known as DOT Engineering)
 10. Indu Ornaments
 11. Aiswarya Gold Covering
4. It is submitted that the unit DOT Engineering is under a new ownership now and the unit's name has been changed to Biju Ornaments. All the 11 units have submitted the Bank Guarantee. True copy of the bank guarantees are marked and produced herewith as **Annexures 1- 11**

Dated this the 5th day of March 2024



THIRD RESPONDENT

SUCHITRA V.
Environmental Engineer



കേരളം കേരल KERALA

CY 410402

BANK GUARANTEE FOR SECURITY DEPOSIT

IBG No : 1704IBG144980
 Amount : 150000/-
 Effective Date : 05-03-2024
 Expiry Date : 04-03-2025
 Claim Expiry Date : 04-03-2026

The CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD
 Environmental Protection Fund
 Account No.67366954329 SBI-IFSC SBIN0070212
 Pattom LIC Junction Branch

To,

THE CHAIRMAN,
 KERALA STATE POLLUTION CONTROL BOARD
 ENVIRONMENTAL PROTECTION FUND, PLAMOODU
 PATTOM P O, THIRUVANANTHAPURAM, KERALA, INDIA, 695004



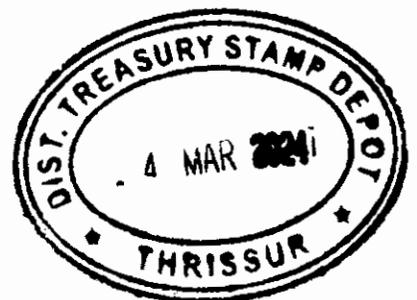
For THE FEDERAL BANK LTD.

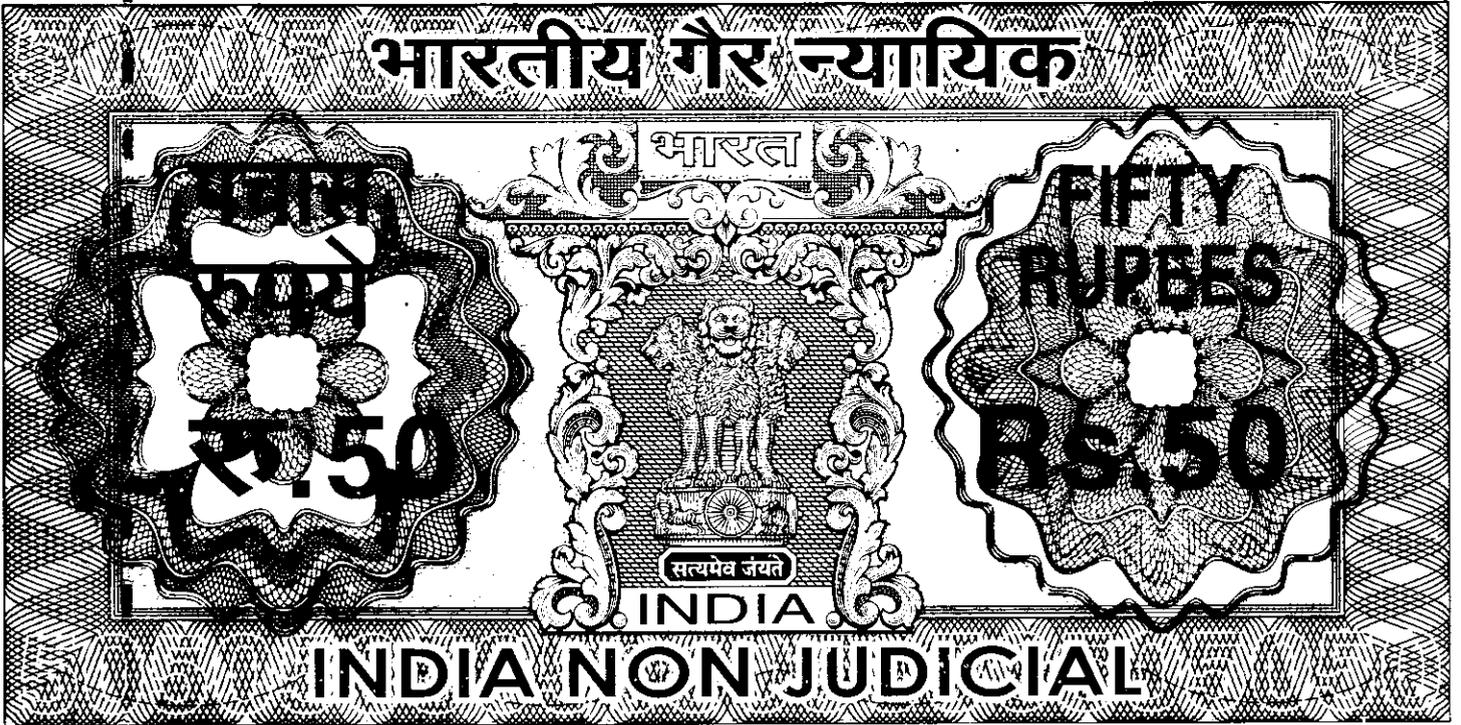
DHANU M.S.
 MANAGER AND BRANCHHEAD
 BR. AMBALLUR 1 of 5



No: 30998 1250
 അടയ്ക്കലിനു
 ഉപയോഗിക്കുന്ന
 രേഖകൾ


 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA
 5-3-2024





കേരളം KERALA

CY 410401

This deed of guarantee made at Amballur on this the 05th day of March 2024 by THE FEDERAL BANK LTD, a banking company within the meaning of Companies Act, 2013, and licensed to carry on the business of banking under the Banking Regulation Act, 1949, having its Registered Office at "Federal Towers", Aluva - 683101, Ernakulam, Kerala, and having one of its Branch Offices, amongst others, at Amballur, Shaas Avenue, Amballur Junction, Pudukkad PO, Thrissur, Kerala, 680301 (hereinafter referred to as the Bank which expression shall include its successors and assigns) in favour of THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at ENVIRONMENTAL PROTECTION FUND, PLAMOODU, PATTOM P O, THIRUVANANTHAPURAM, KERALA, INDIA, 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns.

As per the joint Order of Hon'ble National Green Tribunal Southern Zone, Chennai dated: 02-02-2024 in Appeal Nos. 02/2024 to 12/2024, an interim stay is granted in Favor of M/s AYSWARYA GOLD COVERING, 232 O E I A, MAJOR INDUSTRIAL ESTATE, OLLUR, KERALA, INDIA, 680306 (hereinafter referred to as the applicant) on the condition that they had to furnish a Bank Guarantee of Rs: 150000/- (Rupees One Lakh and Fifty Thousand only) in favour of THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD within a period of four weeks failing which the stay will be automatically vacated without further reference to the National Green Tribunal.

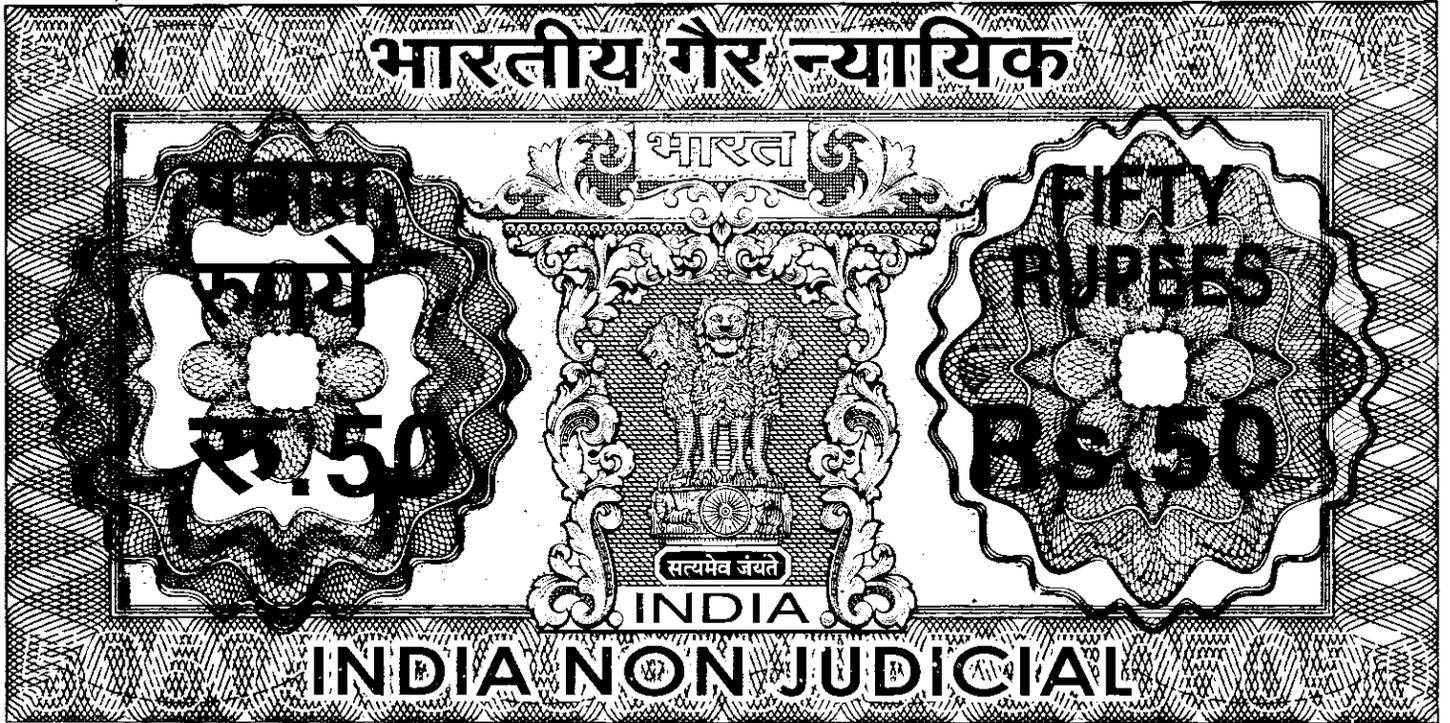
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For THE FEDERAL BANK LTD.

[Handwritten signature]
 DHANIL M.S.
 MANAGER AND BRANCH HEAD
 BR. AMBALLUR

No 30992 R50
[Handwritten Malayalam text]
 കെ.ആർ. സെബാസ്റ്റ്യൻ
 03/03/24

[Handwritten signature]
 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA
 5-3-2024



കേരളം KERALA

CY 410403

Now therefore on the request by M/s AISWARYA GOLD COVERING (hereinafter referred to as the applicant) the Bank had agreed to execute this Bank guarantee for Rs: 150000/- (Rupees One Lakh and Fifty Thousand only) for a period of 12 months in favour of THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD in the manner herein after appearing:

1. The Bank understands that the KSPCB, on being convinced of any failure, violation, or shortcomings on the part of the M/S Aiswarya Gold Covering in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The Bank hereby undertakes to pay to KSPCB an amount of Rs: 150000/- (Rupees One Lakh and Fifty Thousand only) without any demur, on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs: 150000/- (Rupees One Lakh and Fifty Thousand only).

[Handwritten Signature]

For THE FEDERAL BANK LTD.

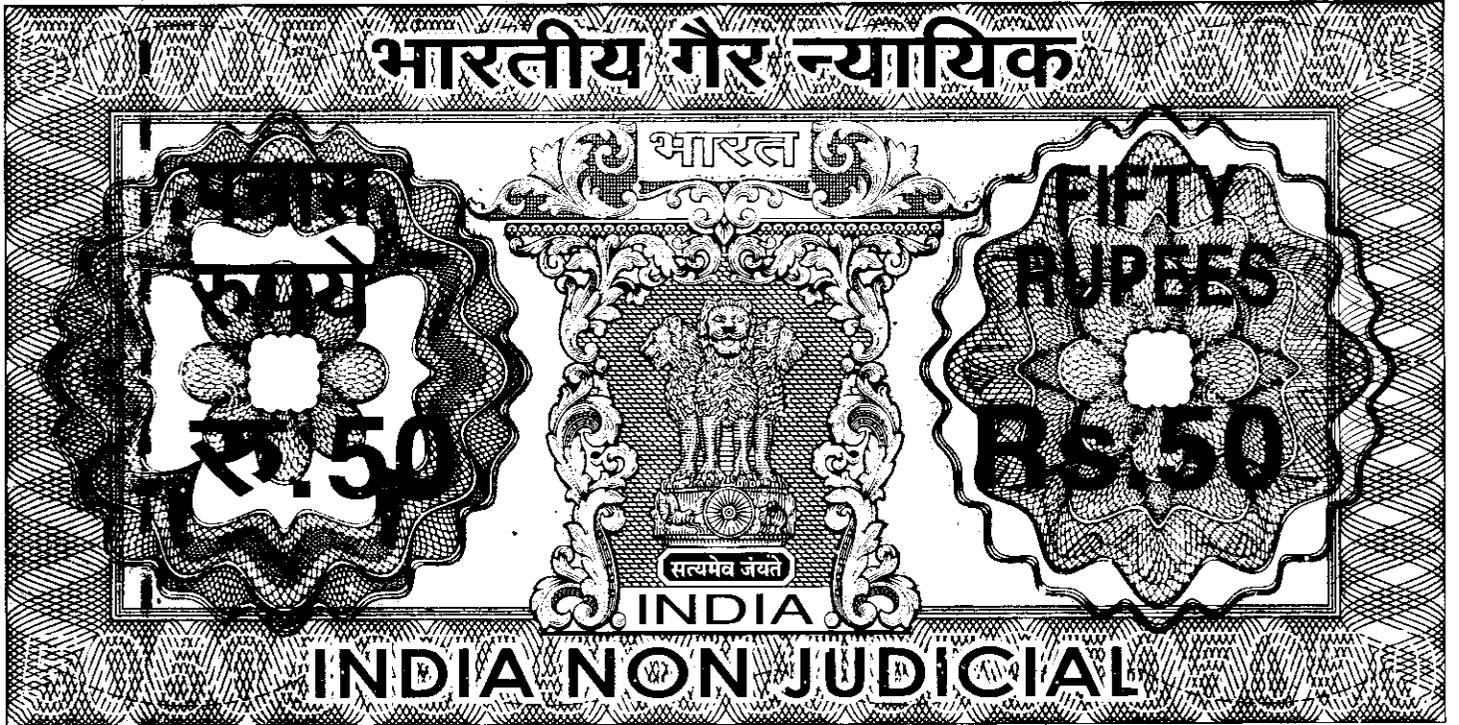
 OMARIL M.B.
 MANAGER AND BRANCH HEAD
 BR: AMBALLUR

Page 3 of 5

NO 30999 P50
 കെ.ആർ. സെബാസ്റ്റ്യൻ
 വെൻഡർ

K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA
 5-3-2024

4 MAR 2024



കേരളം KERALA

CY 410404

3. The Bank does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.

4. This guarantee shall remain in force for 12 months i.e., upto 04-03-2025 and unless a demand to enforce a claim is made under this bank guarantee by the Chairman KSPCB to the bank within 04-03-2026, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.

5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.

6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB Ltd. writing.

For THE FEDERAL BANK LTD.
DHANU M.S.
MANAGER AND BRANCH HEAD
BR. AMBALLUR

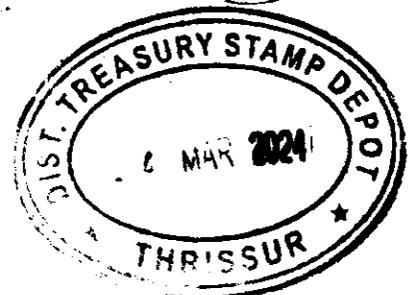
Page 4 of 5



[Handwritten signature]
THE FEDERAL BANK LTD.

Rs 50000
K.R. Sebastian
Panamkuttichira
5.3.2024

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA
5.3.2024



7. Notwithstanding anything to the contrary contained herein

i) Our liability under this Bank Guarantee shall not exceed Rs: 150000/- (Rupees One Lakh and Fifty Thousand only).

ii) This Bank Guarantee shall be valid up to 04-03-2025.

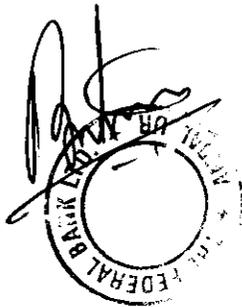
iii) We are liable to pay the guarantee amount only and only if we receive from you at our address stated below, a written claim or demand no later than 1 Year from the said expiry date, failing which all your rights under this guarantee shall extinguish and we shall stand completely discharged.

Address for service of Claim/Demand

The Federal Bank Limited,
Trade Finance Division,
Federal Operations & Services Ltd (FedServ),
Carnival Info Park, Phase 1, Third Floor,
Kochi, Kerala, India - 682042.

Dated this the 05th day of March 2024

FOR THE FEDERAL BANK LIMITED



For THE FEDERAL BANK LTD.
DHAMIL M.S.
MANAGER AND BRANCH HEAD
BR. AMBALLUR



Br.Code: 0060
Sl No: 0060BG000022024

ISSUING BRANCH	THE SOUTH INDIAN BANK LTD OLLUR (0060)
ADDRESS	THE SOUTH INDIAN BANK LTD, DOOR NO.XI/758, RAMUS SHOPPING MALL, MAIN ROAD, PANAMKUTTICHIRA PIN : 680306 KERALA

THIS COVERING LETTER IS ISSUED TO BE ANNEXED TO

BANK GUARANTEE NUMBER	0060BG000022024
DATED	29-02-2024
FOR THE AMOUNT	INR 150000
UNIQUE REFERENCE NUMBER	One Lakh Fifty Thousand 75951

BG EXPIRY DATE : 28-02-2025	CLAIM EXPIRY DATE : 28-02-2025
-----------------------------	--------------------------------

ISSUED BY THIS OFFICE UNDER	1. Mr/Ms. <i>Arun Chengath.</i>
THE JOINT SIGNATURE OF	2. Mr/Ms. <i>Nisha Uthaman</i>

- => Confirmation of this Bank Guarantee is available with the BG payment / invocation processing centre (TFCPC).
- => Beneficiary in his own interest may verify the genuineness of the guarantee with the BG payment / invocation processing centre (TFCPC).
- => Invocation / Any request for payment of the BG to be made directly to the BG payment / invocation processing centre by Registered post with copies marked to 2nd Authority and BG issuing branch.

ADDRESS OF THE BG PAYMENT / INVOCATION PROCESSING CENTRE (TFCPC)	THE SOUTH INDIAN BANK LTD TFCPC, 1ST FLOOR, SIB BUILDING OPP. NOVELTY TEXTILES, MARKET ROAD ERNAKULAM, KERALA - PIN CODE:682035 Email ID : tfcpc@sib.co.in Phone No : 0484 - 2355499
ADDRESS OF THE 2ND AUTHORITY HO-CREDIT MONITORING	HEAD, HO-CREDIT MONITORING THE SOUTH INDIAN BANK LTD SIB HOUSE, TB ROAD MISSION QUARTERS, THRISSUR, KERALA-680001 Email ID : creditmonitoring@sib.co.in Phone No : 0487 - 2420420

BENEFICIARY NAME	THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD
BENEFICIARY ADDRESS	PLAMOODU PATTOM P O THIRUVANATHAPURAM PIN : 695004

SIGNATURE OF AUTHORISED OFFICIAL WITH SEAL

[Signature]
For South Indian Bank
Senior Manager, Ollur Branch

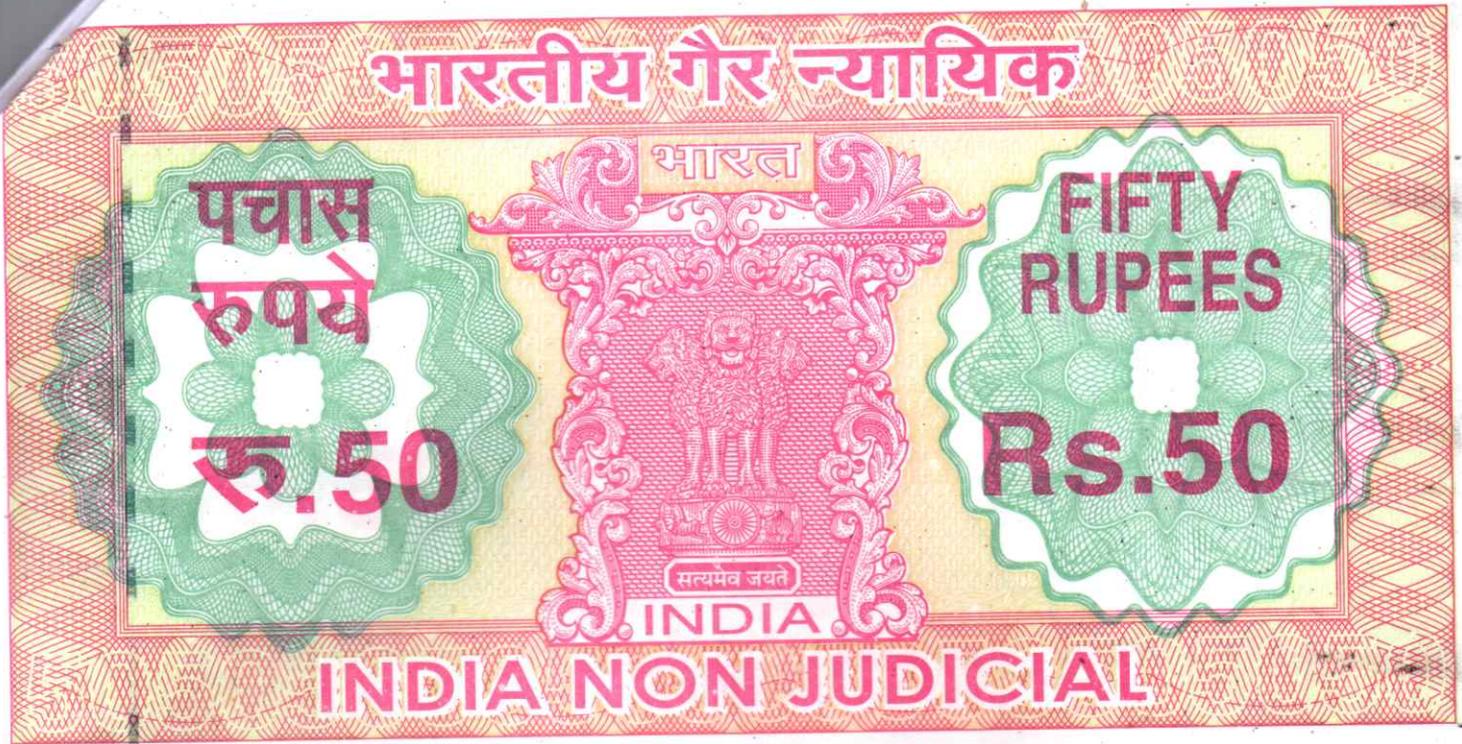
Copy may be endorsed to: 1) TFCPC
2) REGIONAL OFFICE

KIND ATTENTION:

Please visit our website <https://online.southindianbank.com/BGValidation> for
INSTANT online BG verification option.

For The South Indian Bank Ltd.

[Signature]
Asst. Manager
Br. Ollur



കേരളം കേരल KERALA

CY 680618

This forms an integral part of Bank Guarantee No: 0060BG000022024

BG No: 0060BG000022024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

276A

For South Indian Bank

Senior Manager, Office Branch

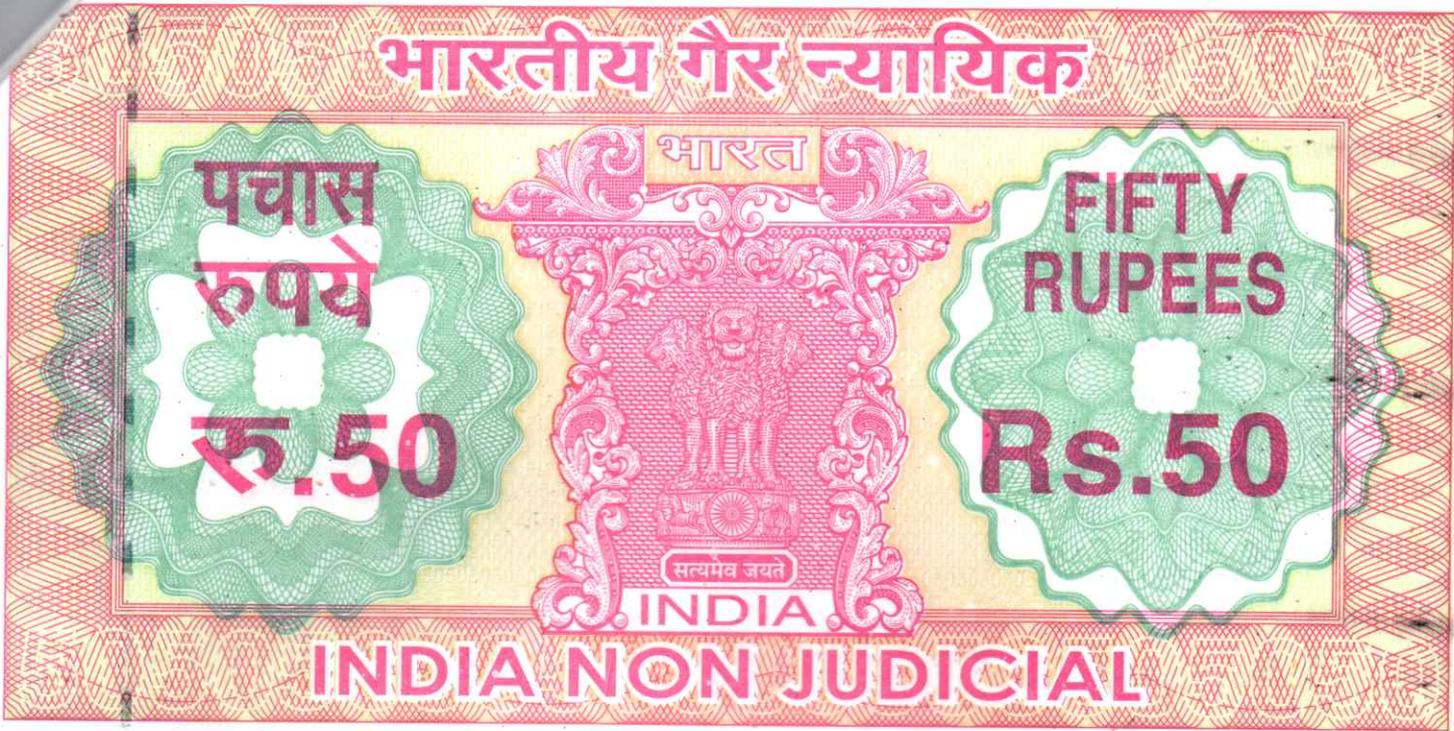
South Indian Bank, Office Branch

കേരളം 37-38 നമ്പർ റമ്പോ

For The South Indian Bank Ltd.

Asst. Manager
Br. Office





കേരളം കേരल KERALA

CY 680617

This forms an integral part of Bank Guarantee No: 0060BG000022024

BG No: 0060BG000022024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27480

For South Indian Bank

Senior Manager, Ollur Branch

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

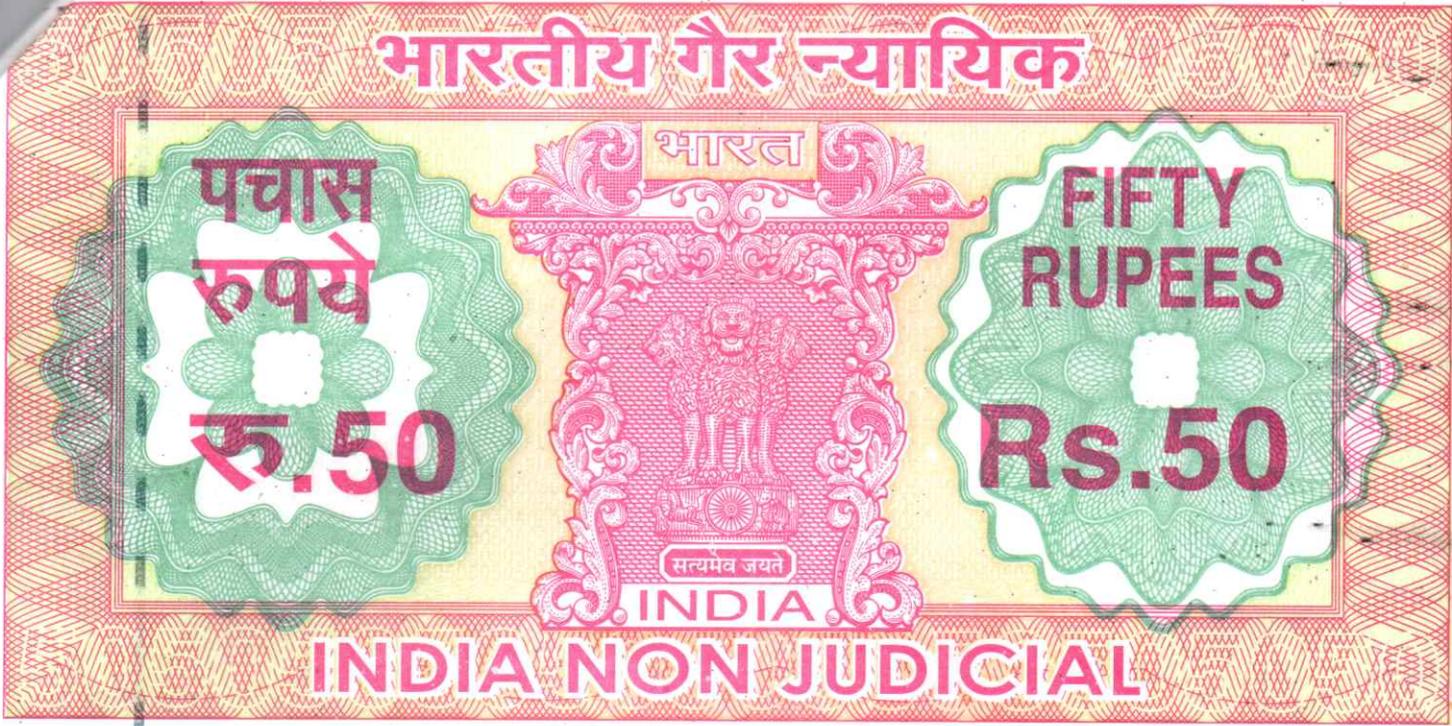


South Indian Bank, Ollur Branch

കേരളം 37-30 നമ്പർ വെണ്ട

Authorized Signatory

Handwritten signature and date: 29/2/24



കേരളം കേരल KERALA

CY 680616

This forms an integral part of Bank Guarantee No: 0060BG000022024

BG No: 0060BG000022024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

22429

For South Indian Bank

For The South Indian Bank Ltd.

Senior Manager Ollur Branch

Asst. Manager
Br. Ollur

South Indian Bank, Ollur Branch.
കേരളത്തിൽ 37-ാം നമ്പർ ബ്രാഞ്ച്

ഉപാധ്യക്ഷൻ

Authorized Signatory 1

(Signature)
29/2/24

Authorized Signatory 2





കേരളം കേരल KERALA

CY 680615

This forms an integral part of Bank Guarantee No: 0060BG000022024

BG No: 0060BG000022024

Amount: Rs. 1,50,000/-

Issue date: 29-02-2024

Expiry date: 28-02-2025

Last date for lodgement of claim: 28-02-2025

27428

For South Indian Bank

Senior Manager, Ollur Branch

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

South Indian Bank Ollur Branch,

കേരളം 37-ാം നമ്പർ റോഡ്

ഓലൂർ ഫോറസ്റ്റേറ്റ്



BANK GUARANTEE

BG No: 0060BG000022024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

The CHAIRMAN, KSPCB Environmental Protection Fund
Account No.67366954329 SBI-IFSC SBIN 0070212
Pattom LIC Junction Branch

To THE CHAIRMAN
Kerala State Pollution Control Board
Plamoodu, Pattom P.O,
Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 29th day of February 2024 by the The South Indian Bank Limited, a Banking Company, registered under the Companies Act, 1913, having its registered office at SIB House 'TB Road, Mission Quarters Thrissur-680 001, Kerala and having one of its branches/ offices among other places at Ollur Branch- ,Door No.Xi/758, Ramus Shopping Mall, Main Road, Panamkuttichira Thrissur 6803306,-- (hereinafter referred to as the Bank or the Guarantor which expression shall include its successors and assigns) in favour of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondents electroplating units including this respondent, M/s Golden View Plating (Hereinafter referred as the BG applicant) operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate EC for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS respondents was directed to remit an amount of Rs 5,41,417 (Rupees Five Lakh Forty One Thousand Four Hundred and Seventeen Only) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondents has filed an appeal No.03/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, KSPCB;

For South Indian Bank

For The South Indian Bank Ltd.

Asst. Manager

WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that all the appellant in 04/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Now therefore the Bank on the request by GOLDEN VIEW PLATING, INDUSTRIAL ESTATE, NEAR ASSOCIATION BLDG, OLLUR, THRISSUR- 680306 issuing this Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Golden View Plating in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 150000/- for with without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only)
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force upto 28.02.2025 and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.
7. Notwithstanding contained herein
 - a. Our liability under the bank guarantee shall not exceed Rs.150000/- (Rupees One Lakh Fifty Thousand Only)
 - b. This bank guarantee shall be valid upto 28.02.2025
 - c. We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 28.02.2025
 - d. This guarantee shall automatically stands cancelled notwithstanding that the original guarantee document is not returned to us by you even after the expiry of the final date of claim as mentioned in the above clause (c)

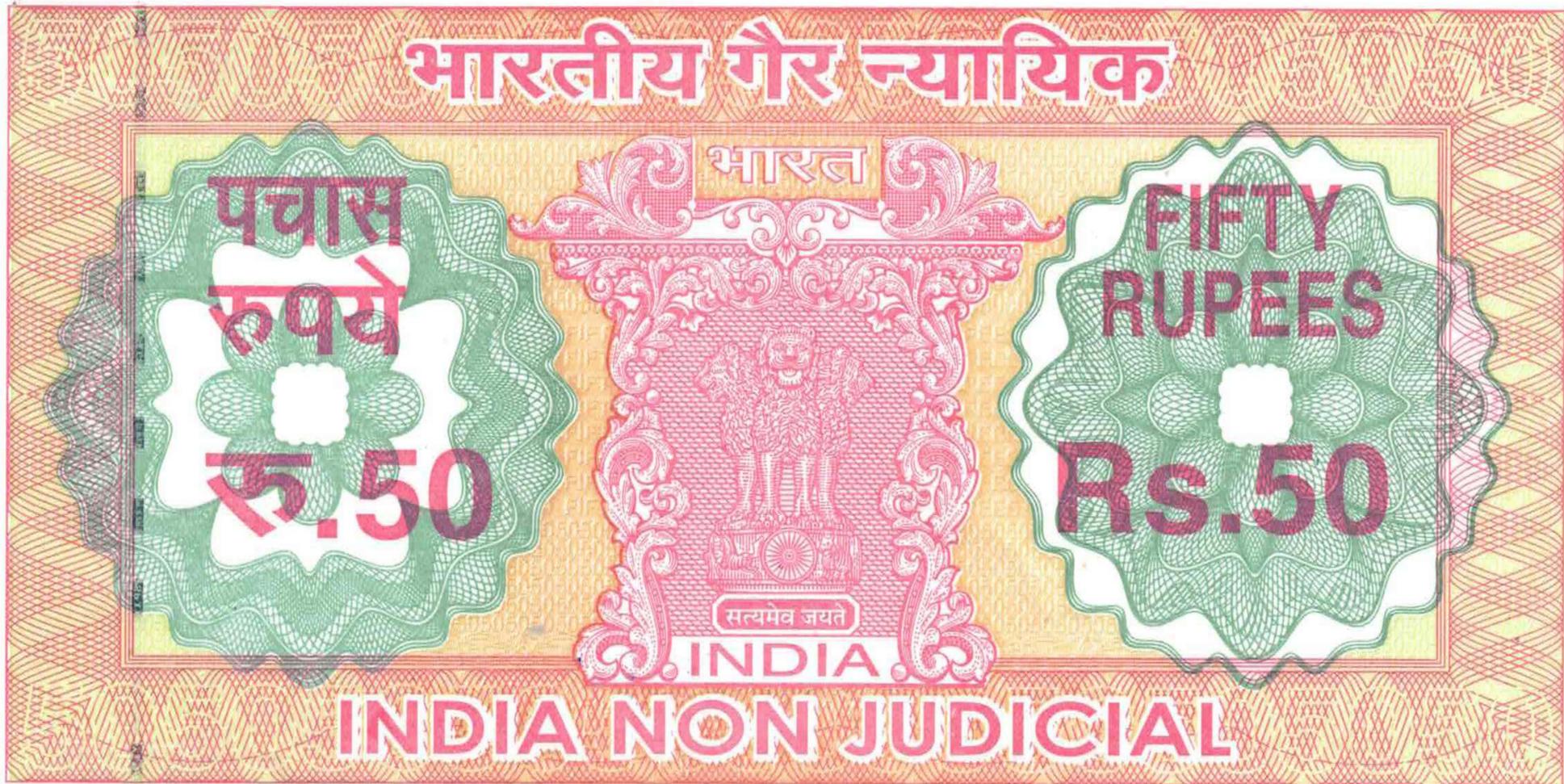
In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 29th day of February 2024

For South Indian Bank

Senior Manager, Ollur Branch

For The South Indian Bank Ltd.

Asst. Manager



കേരളം കേരल KERALA

DA 943784

Date: 29/02/2024

Performance Bank Guarantee No. - 7756PGE240605001

Performance Bank Guarantee Amount - Rs. 1,50,000/-

Form of Bank Guarantee as per Form No.27 of The Gazette of India :

Extraordinary

In the matter of:

Civil Appeal /Petition/C.M.P. Appeal No.04/2024(SZ)

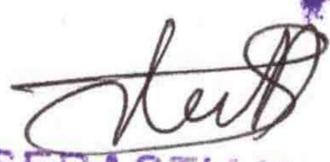
And

In the matter of: M/s Honest Electro Colouring V/s The Chairman, Kerala State Pollution Control Board, Kerala and Ors.


 रेमि राफेल
 REMY RAPHAEL
 अधिकारी OFFICER
 SP No. 30124

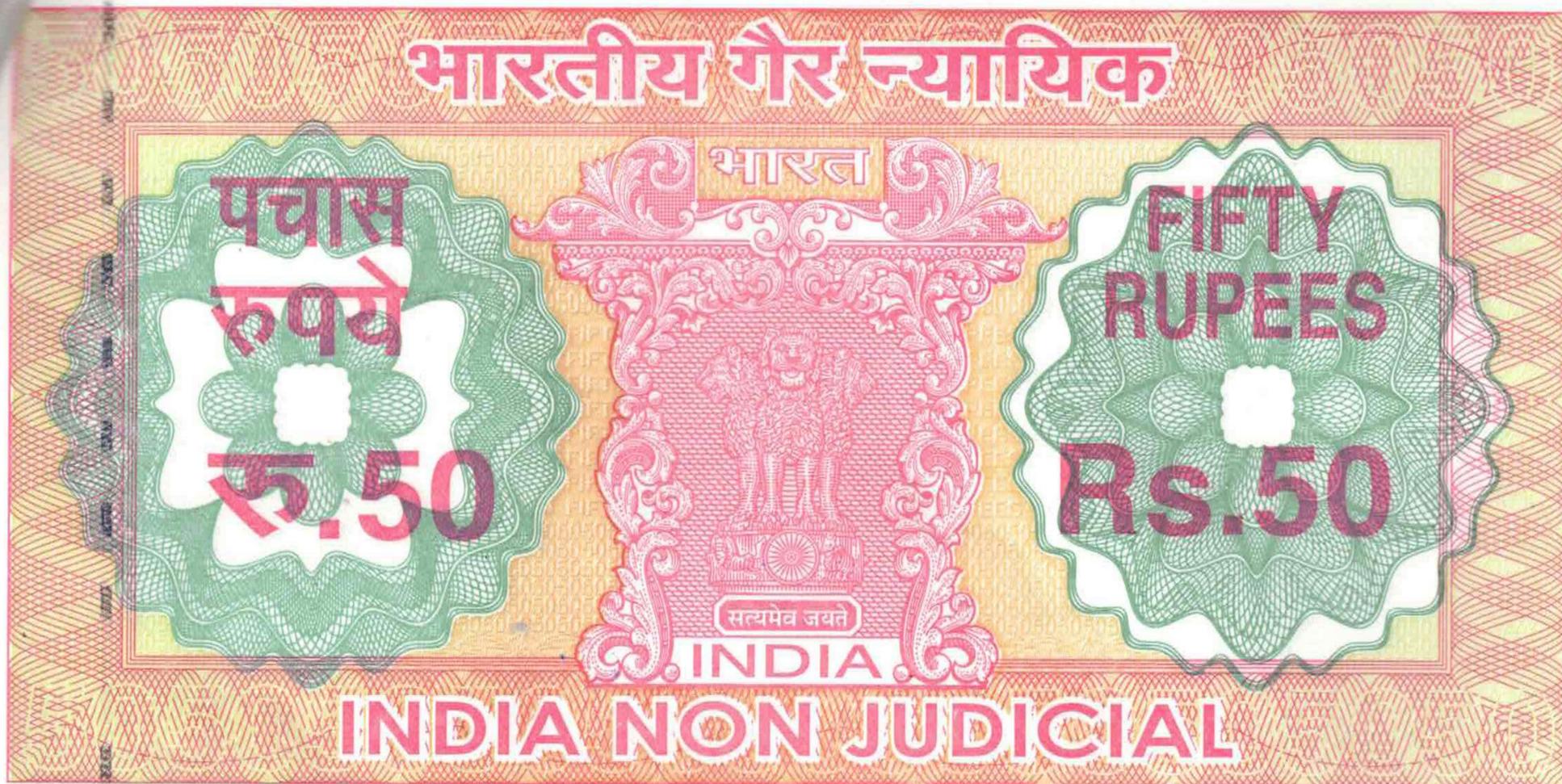

 स्मिता रवीन्द्रन/SMITHA RAVINDRAN
 प्रबंधक/ MANAGER
 S.P.No: 22598

No 28768 R50
 Honest Electro Colouring
 owner


 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA



22-2-2024



കേരളം കേരल KERALA

DA 943785

Whereas M/s Honest Electro Colouring above-named has filed an Appeal in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the order No.

KSPCB/977/2023-EE-1 dated 28.11.2023 by The Kerala State Pollution Control Board

And whereas on a motion made for the purpose on the 02.02.2024 the Hon'ble NGT said court has in the aforesaid proceedings been pleased to order inter alia as follows:

There will be an order of interim stay on condition that the appellant in 04/2024 SZ furnishes the Bank Guarantee of Rs.1,50,000/-, in favour of Kerala State Pollution Control Board's Environmental Protection Fund (as mentioned in the impugned order) within a period of 4 (Four) weeks , failing which, the stay granted will be automatically vacated without further reference to this Tribunal

And whereas M/s Honest Electro Colouring the appellant has requested us Canara Bank, a body corporate under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having its Head Office at No. 112, JC Road, Bengaluru and one of its offices at Mechery Tower, Ollur, Thrissur, Kerala – 680306 to guarantee the due payment of the said sum of Rs.1,50,000/-, (here give the amount) by the said M/s Honest Electro Colouring in the event

Remy
रेमि राफेल
REMY RAPHAEL
अधिकारी OFFICER
SP No: 20124

Su
स्मिता रवीन्द्रन/SMITHA RAVINDRAN
प्रबंधक/MANAGER
S.P.No:22598

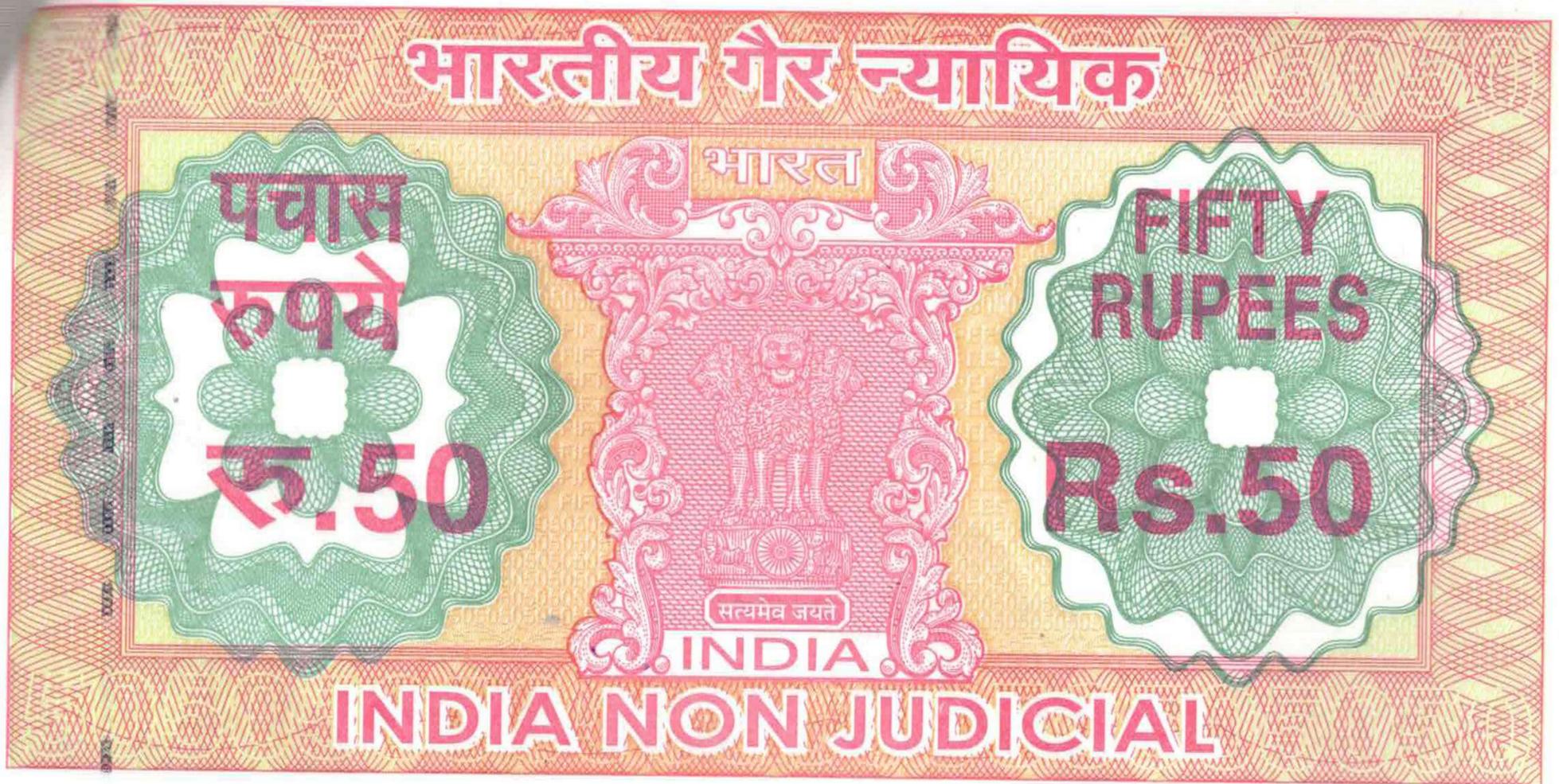
Steb
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

22. 2. 2024



no 28769 Rs 50
Honest Electrocolouring
ollur

Internal



കേരളം കേരल KERALA

DA 943786

of the Hon'ble NGT allowing / modifying / dismissing the said appeal and setting aside the decree or such other lesser amount as the Court may order. We Canara Bank are hereby held firmly bound unto the Hon'ble NGT through the Registrar of the said Court for the payment to it or to The Chairman, Kerala Pollution Control without demur of the said sum Rs.1,50,000/-, or such other lesser amount as may be ordered by the Hon'ble NGT and require to be paid or refunded by the M/s Honest Electro Colouring, to The Chairman, Kerala State Pollution Control Board, Thriuvananthapuram, (Environmental Protection Fund of the Board) as a result of the final disposal of the said Appeal No.04/2024(SZ) and the guarantee herein contained shall not be affected by any change in the constitution of the Bank and it is HEREBY agreed by and between the parties that this guarantee shall remain in full force and virtue till the disposal of the Appeal No.04/2024(SZ) to Which the aforesaid order of the Court relates and until an order of the said Court is made discharging this guarantee.

Remy
 रेमि राफेल
 REMY RAPHAEL
 अधिकारी OFFICER
 SP No. 30124

Smitha
 स्मिथा रवीन्द्रन/SMITHA RAVINDRAN
 प्रबंधक/ MANAGER
 S.P.No: 22598

K.R. Sebastian
 K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA



NO 28770 Re 50
 Honest Electrocolouring
 Ollur

Internal 22.2.2024

भारतीय गैर न्यायिक



पचास
रुपये
₹.50

FIFTY
RUPEES
Rs.50

INDIA NON JUDICIAL

DA 943787

കേരളം കേരल KERALA

"This Bank Guarantee shall be effective only when the BG message is transmitted by the issuing Bank through SFMS to State Bank of India, Pattom LIC Junction Branch and written confirmation to that effect is issued by the bank of Beneficiary."

Notwithstanding anything contained herein:

- (I) Our liability under this Bank Guarantee shall not exceed Rs. 1,50,000 (One Lakh Fifty Thousand Only).
- (II) This Bank Guarantee shall be valid up to 28/02/2025; and
- (III) We are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only and only if you serve upon us a written claim or demand on or before 28/02/2025.

IN WITNESS WHEREOF we the Canara Bank has executed this.

This the 29th day of February 2024

Signed

For Canara bank
For Canara Bank

[Signature]
स्मिता रवीन्द्रन / SMITHA RAVINDRAN
प्रबंधक / MANAGER
S.P.No: 22598

अधिकारी / प्रबंधक Office / Manager
ओल्लूर शाखा / Ollur Branch
रमि राफेल
REMY RAPHAEL
अधिकारी OFFICER

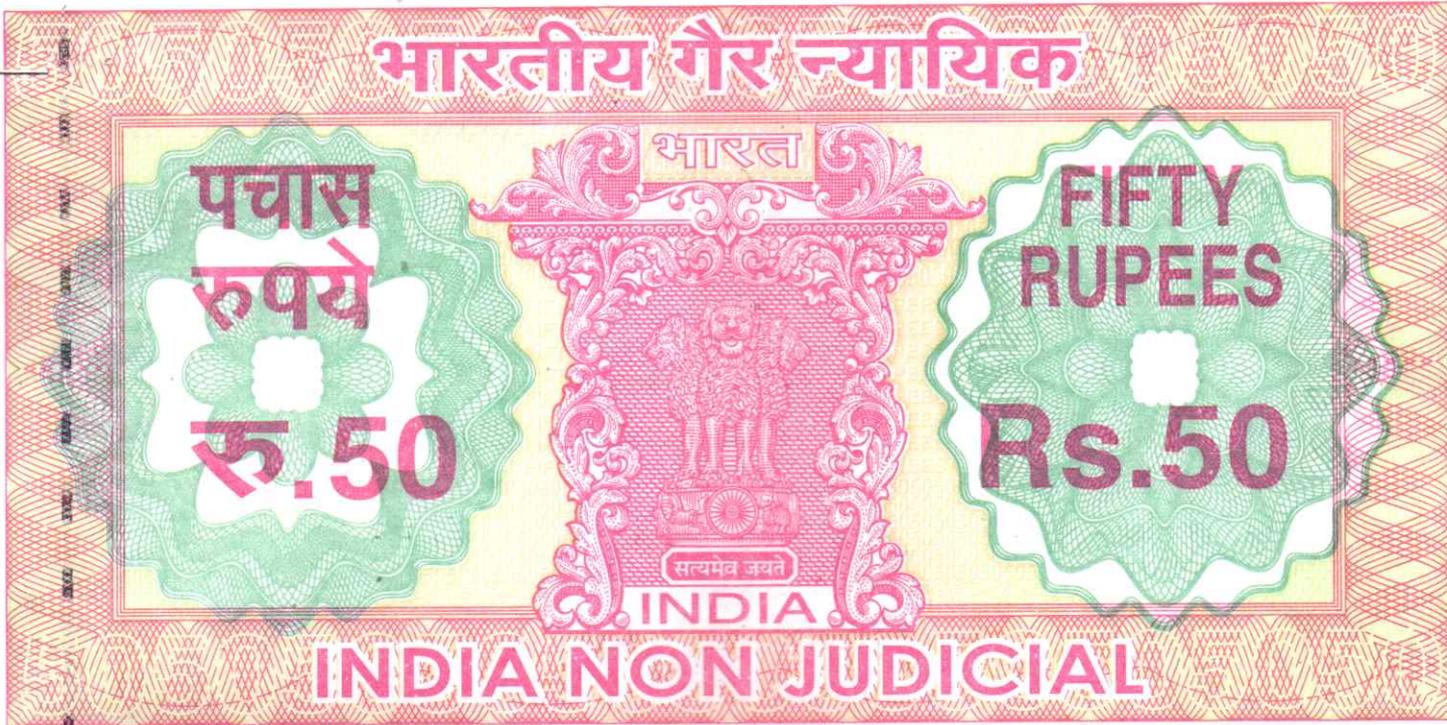
Witness :
[Signature]
रेमि राफेल
REMY RAPHAEL
अधिकारी OFFICER
SP No. 30124

[Signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA



no 28771 R53
Honest Electrocolouring
ollur

Internet 22. 2. 2024



കേരളം കേരल KERALA

CZ 001763

BG No: 086BG01240590002
 Issue Date: 28/02/2024
 BG Amount: Rs.1,50,000/-
 Expiry Date :27/02/2025
 Claim Expiry Date: 27/02/2026

BANK GUARANTEE

To,
 THE CHAIRMAN
 Kerala State Pollution Control Board
 Plamoodu, Pattom P.O,
 Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 28th day of February 2024 by the Dhanlaxmi Bank Limited, a duly incorporated Banking Company within the meaning of Companies Act 1956 and governed by the provisions of the Banking Regulations Act, 1949 having its registered office at Dhanalakshmi Buildings, Corporate office at Punkunnam, Thrissur – 680002 and a branch amongst other places at Ollur, Thrissur District (hereinafter referred to as the Bank which expression shall,

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
 Ollur Branch

A. SANKARANARAYANAN
 POA-2250



PRAMOD.
 POA No: 37

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
 Ollur Branch

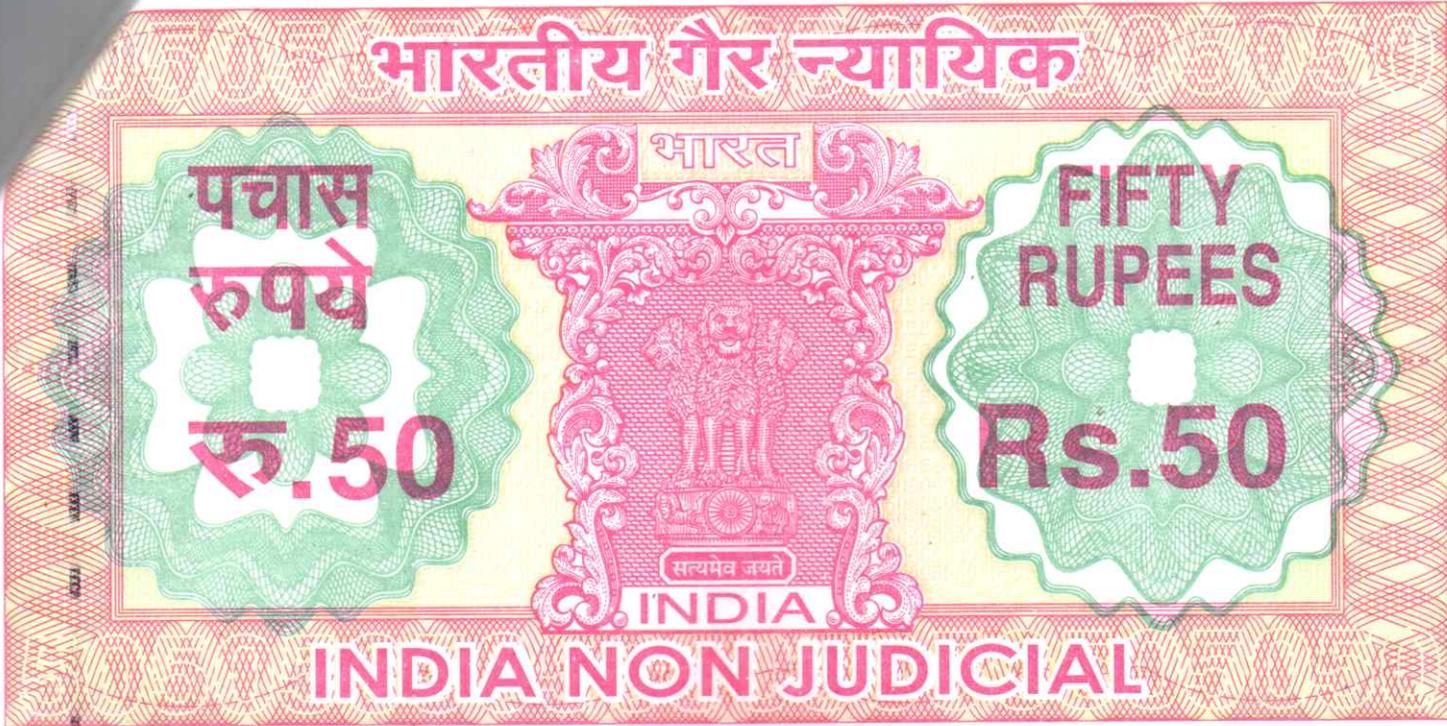
A. SANKARANARAYANAN
 POA-2250

NO 29676. M. SD
 RAJESH KUMAR.
 ELECTRO PLATING
 OLLUR 680306

K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA

28-2-2024





കേരളം കേരल KERALA

CZ 001764

BG No: 086BG01240590002
 Issue Date: 28/02/2024
 BG Amount: Rs.1,50,000/-
 Expiry Date :27/02/2025
 Claim Expiry Date: 27/02/2026

unless repugnant to the context or meaning thereof, include its successors, administrators, executors and permitted assignees) in favor of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondent electroplating units including this respondent operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate Ec for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS I was directed to remit an amount of Rs 5,41,417(Rupees Five Lakh Forty One Thousand Four Hundred and Seventeen Only) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2259

PRAMOD. K. V
POA No: 3715



For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

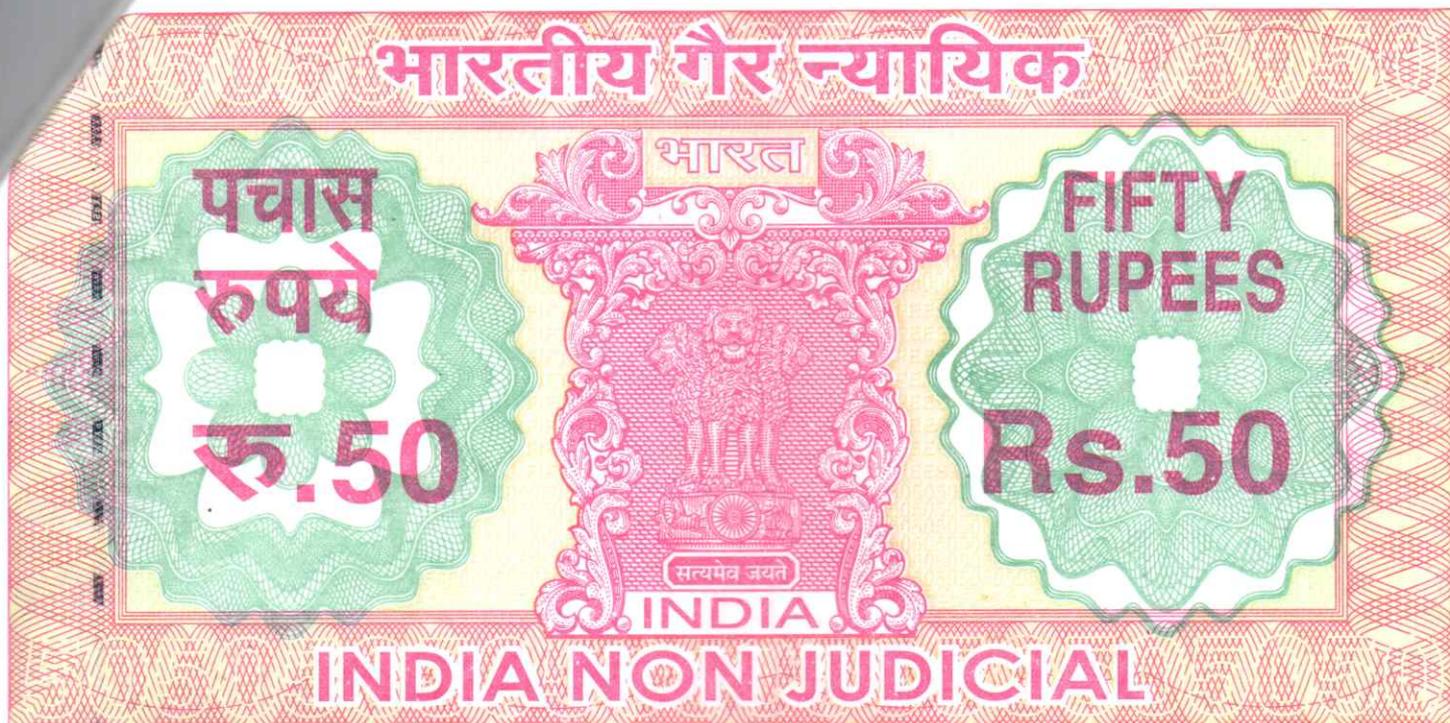
A. SANKARANARAYANAN
POA-2250

29677. M SD
 RAJESH KUMAR
 ELECTRO PLATING
 OLLUR 682006

K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA

28-25-2024





കേരളം കേരल KERALA

CZ 001765

BG No: 086BG01240590002

Issue Date: 28/02/2024

BG Amount: Rs.1,50,000/-

Expiry Date :27/02/2025

Claim Expiry Date: 27/02/2026

WHEREAS this respondent has filed an appeal No.05/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, KSPCB; WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that this appellant in 04/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Now therefore the Bank on the request by Rajesh Kumar Electro Plating (hereinafter referred to as applicant) that the Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) for 12 months be executed in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Rajesh Kumar Electro Plating in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch



For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

A SANKARANARAYANAN
OA-2250

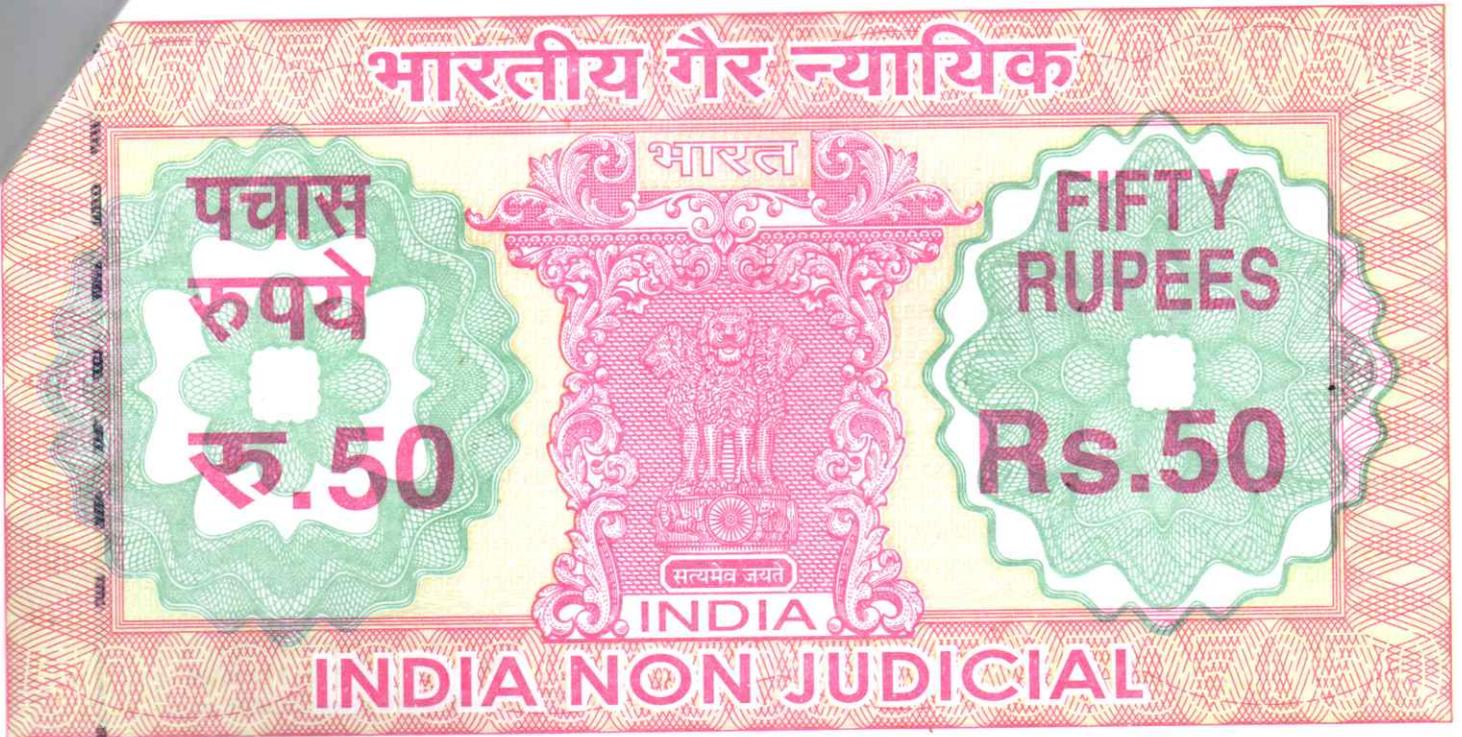
PRAMOD K. V.
POA No: 3715

No 2968 - M SD
RAJESH KUMAR
ELECTRO PLATING.
OLLUR 680 306

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

28-2-2024





കേരളം കേരल KERALA

CZ 001766

BG No: 086BG01240590002

Issue Date: 28/02/2024

BG Amount: Rs.1,50,000/-

Expiry Date :27/02/2025

Claim Expiry Date: 27/02/2026

2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 1,50,000/- for with or without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only).
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force for 12 months and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency period without the previous consent of the KSPCB in writing.

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

PRAMOD. K. V
POA No: 3715



For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2250

no 29679. M SD
 RAJESH KUMAR
 ELECTRO PAINTING
 OLLUR- 680 306

K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA

28.2.2024



BG No: 086BG01240590002
 Issue Date: 28/02/2024
 BG Amount: Rs.1,50,000/-
 Expiry Date :27/02/2025
 Claim Expiry Date: 27/02/2026

Notwithstanding anything to the contrary contained herein;

- (i) Our liability under this Guarantee shall not exceed for Rs.1,50,000/- (Rupees One lakh fifty thousand only)
- (ii) (ii) This Bank Guarantee shall be valid up to 27.02.2025 (date of expiry of BG as per sanction)
- (iii) We are liable to pay up to the guarantee amount only and only if we receive from you a written claim or demand not later than twelve months from the said expiry date and all your rights under this guarantee shall be extinguished unless the written claim or demand is received by us on or before 27.02.2026 (date of expiry of claim period i.e.12 months from the date of expiry of BG) and our liability under this guarantee shall stand discharged irrespective of return of original Bank Guarantee by you.

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 28th day of February 2024.

For Dhanlaxmi Bank Limited
 For Dhanlaxmi Bank Ltd.

Authorised Signatory
 Name :
 Designation :
 POA :

PRAMOD. K. V
 POA No: 3715

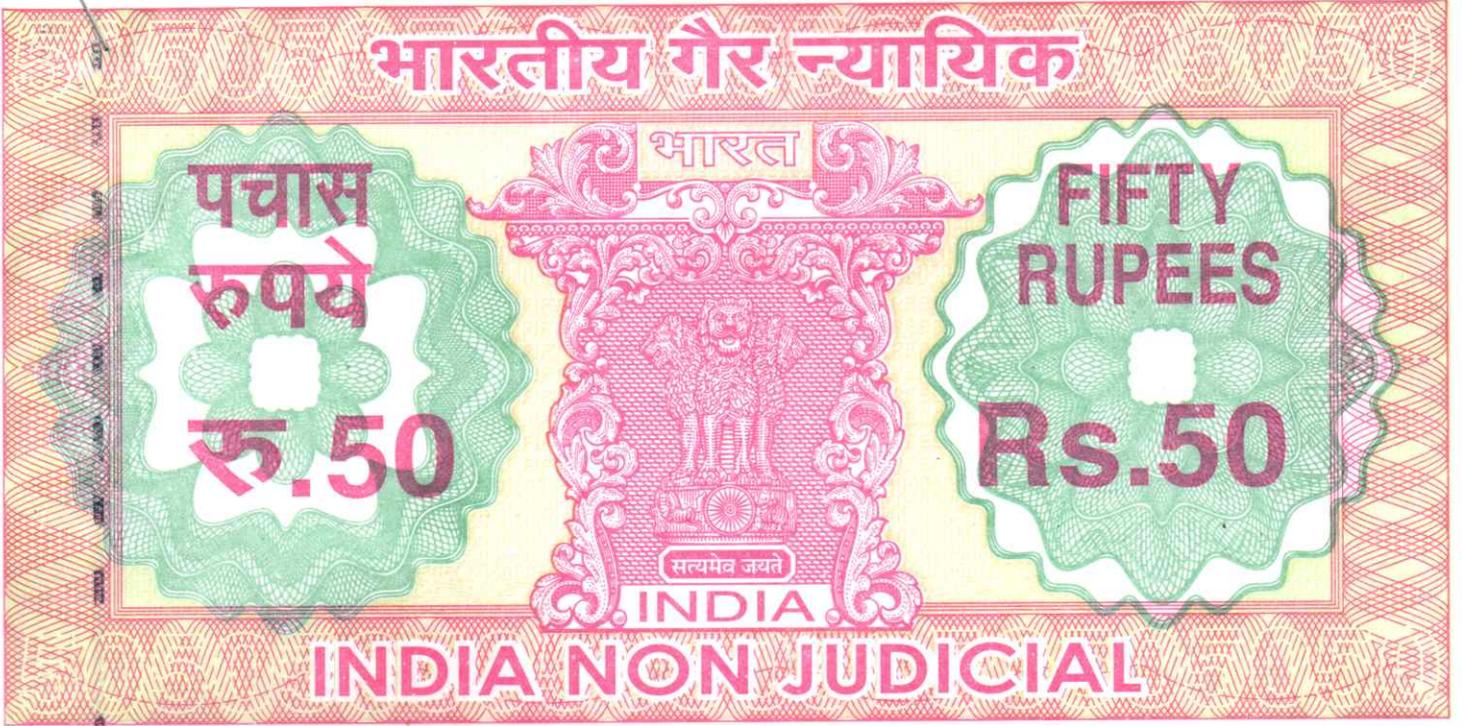


For Dhanlaxmi Bank Limited

Authorised Signatory
 Name :
 Designation :
 POA :

For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

A. SANKARANARAYANAN
 POA-2259



കേരളം കേരल KERALA

CZ 001840

BG No: 086BG01240600001
 BG Amount: 1,50,00,00/-
 BG Issue Date: 28.02.2024
 BG Expiry Date: 27.02.2025
 BG Claim Expiry: 27.02.2026

BANK GUARANTEE

To,

THE CHAIRMAN
 Kerala State Pollution Control Board
 Plamoodu, Pattom P.O,
 Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 28th day of February 2024 by Dhanlaxmi Bank LTD, Ollur, a duly incorporated Banking Company within the meaning of Companies Act 1956 and governed by the provisions of the Banking Regulations Act, 1949 having its registered office at Dhanalakshmi Buildings, Corporate office at Punkunnam, Thrissur - 680002 and a branch amongst other places at Ollur, Thrissur District. (hereinafter referred to as the Bank or the Guarantor which expression shall unless repugnant to the context or meaning thereof, include its successors and

For Dhanlaxmi Bank Ltd
 Asst. Manager / Manager
 Ollur Branch



For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

A. SANKARANARAYANAN
 POA-2250

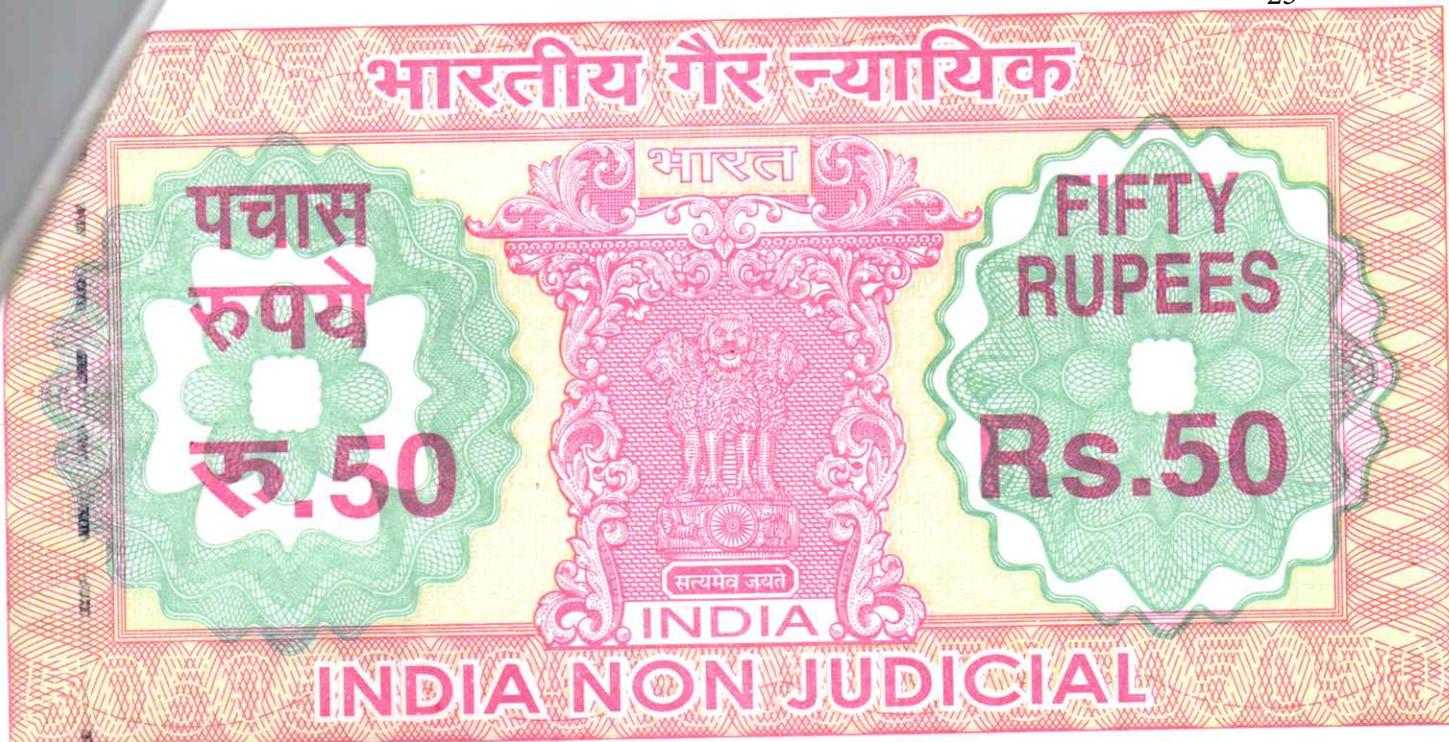
PRAMOD. K. V
 POA No: 3715

29753 - Rs 50
 Renu Gold Covering
 Ollur

K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA

28.2.2024





കേരളം കേരल KERALA

CZ 001841

BG No: 086BG01240600001
 BG Amount: 1,50,00,00/-
 BG Issue Date: 28.02.2024
 BG Expiry Date: 27.02.2025
 BG Claim Expiry: 27.02.2026

assigns)in favor of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondent electroplating units including this respondent operating in the Ollur industrial estate;
 WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate Ec for the period;
 WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

For Dhanlaxmi Bank Ltd
 Asst. Manager / Manager
 Ollur Branch



For Dhanlaxmi Bank Ltd
 Asst. Manager / Manager
 Ollur Branch

PRAMOD. K. V
 POA No: 3715

A. SANKARANARAYANAN
 POA-2250

K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA



AN 29754 - M SD
 Renu Gold Covering
 Ollur

28.2.2024



കേരളം കേരल KERALA

BG No: 086BG0124060001 **07 001842**
 BG Amount: 1,50,00,00/-
 BG Issue Date: 28.02.2024
 BG Expiry Date: 27.02.2025
 BG Claim Expiry: 27.02.2026

WHEREAS I was directed to remit an amount of Rs 5,41,417(Five Lakh Forty One Thousand Four Hundred and Seventeen) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondent has filed an appeal No.06/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman,KSPCB;
 WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that this appellatant in 05/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal
 Now therefore the Bank on the request by M/S Renu Gold Covering (hereinafter referred to as

For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

PRAMOD. K. V
 POA No: 3715



For Dhanlaxmi Bank Ltd
 Asst. Manager / Manager
 Ollur Branch

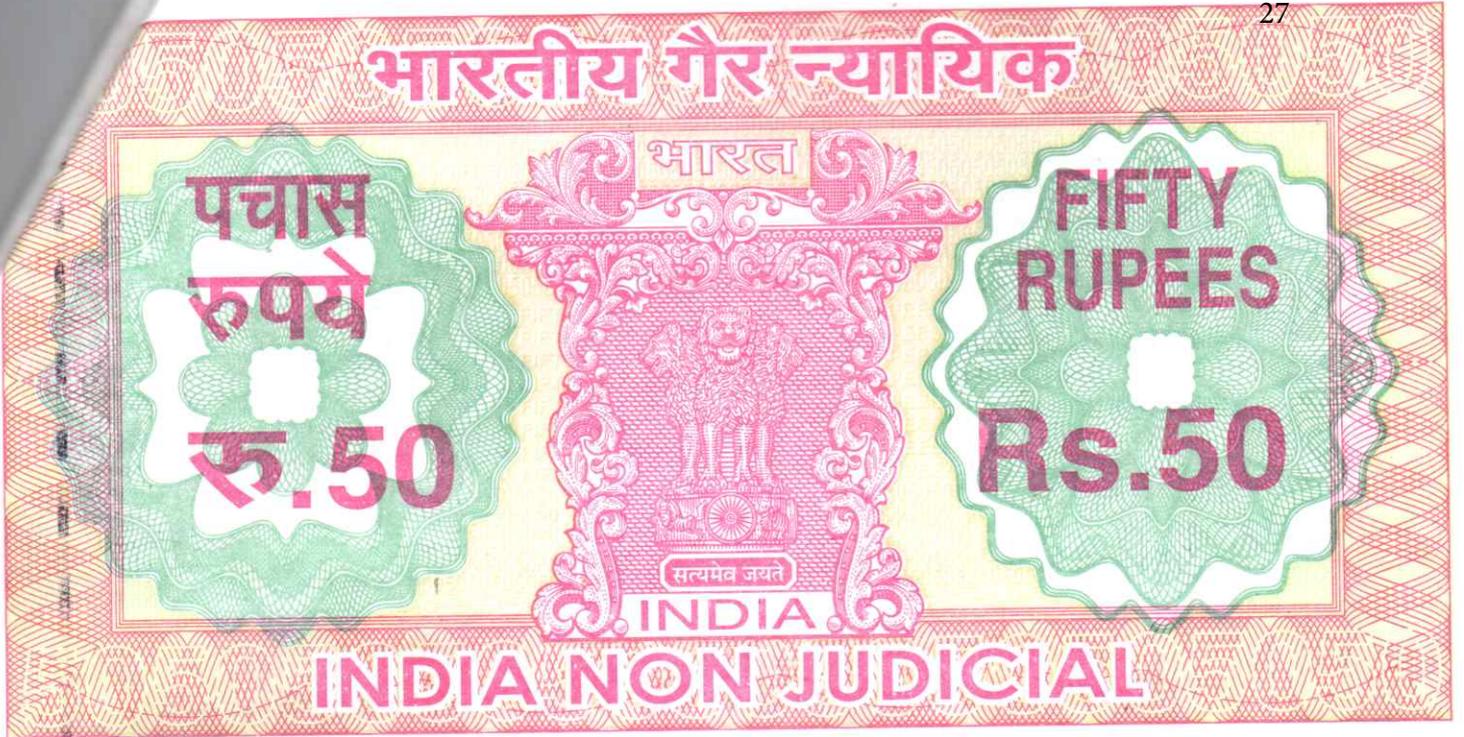
A. SANKARANARAYANAN
 POA-2250

29755. 10. 50.
 Renu Gold Covering
 Ollur

K.R. SEBASTIAN
 VENDOR No: 21
 PANAMKUTTICHIRA

28. 2. 2024





കേരളം കേരल KERALA

BG No: 086BG012406000007 67 001843

BG Amount: 1,50,00,00/-

BG Issue Date: 28.02.2024

BG Expiry Date: 27.02.2025

BG Claim Expiry: 27.02.2026

applicant) that the Bank guarantee of Rs 1,50,000/- (Rupees One Lakh Fifty Thousand Only) for 12 months be executed in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Renu Gold Covering in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 1,50,000/- (Rupees One Lakh Fifty Thousand Only) for with or without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only).
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force for 12 months and unless a demand to enforce a claim is made under this bank guarantee by The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.

For Dhanlaxmi Bank Ltd.
Asst. Manager / Manager
Ollur Branch



For Dhanlaxmi Bank Ltd.
Asst. Manager / Manager
Ollur Branch

PRAMOD. K. V
POA No: 3715

A. SANKARANARAYANAN
POA-2259

Av 29756. in SD
Renu Gold Covering
Ollur

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

28.2.2024



BG No: 086BG01240600001
 BG Amount: 1,50,00,00/-
 BG Issue Date: 28.02.2024
 BG Expiry Date: 27.02.2025
 BG Claim Expiry: 27.02.2026

5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.

Notwithstanding anything to the contrary contained herein;

- (i) Our liability under this Guarantee shall not exceed for Rs.1,50,000/- (Rupees One lakh fifty thousand only)
- (ii) (ii) This Bank Guarantee shall be valid up to 27.02.2025.(date of expiry of BG as per sanction)

(iii) We are liable to pay up to the guarantee amount only and only if we receive from you a written claim or demand not later than twelve months from the said expiry date and all your rights under this guarantee shall be extinguished unless the written claim or demand is received by us on or before 27.02.2026 (date of expiry of claim period i.e.12 months from the date of expiry of BG) and our liability under this guarantee shall stand discharged irrespective of return of original Bank Guarantee by you

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 28th day of February 2024.

For Dhanlaxmi Bank Limited

For Dhanlaxmi Bank Limited

Authorised Signatory

Name :

Designation :

POA :

For Dhanlaxmi Bank Ltd
 Asst. Manager / Manager
 Ollur Branch

PRAMOD. K. V
 POA No: 3715



Authorised Signatory

Name :

Designation :

POA :

For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

A. SANKARANARAYANAN
 POA-2259



കേരളം കേരल KERALA

CP 096939

BG No: 086BG01240590001
 Issue Date: 28/02/2024
 BG Amount: Rs.1,50,000/-
 Expiry Date :27/02/2025
 Claim Expiry Date: 27/02/2026

BANK GUARANTEE

To

THE CHAIRMAN
 Kerala State Pollution Control Board
 Plamoodu, Pattom P.O,
 Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 28th day of February 2024 by the Dhanlaxmi Bank Limited, a duly incorporated Banking Company within the meaning of Companies Act 1956 and governed by the provisions of the Banking Regulations Act, 1949 having its registered office at Dhanalakshmi Buildings, Corporate office at Punkunnam, Thrissur - 680002 and a branch amongst other places at Ollur, Thrissur District (hereinafter referred to as the Bank which expression shall,

For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

PRAMOD. K. V
 POA No: 3715



A. SANKARANARAYANAN
 POA-2259

For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

A SANKARANARAYANAN
 POA-2259

No 37596 value Rs

Sold to

BEE PGE hold iminal
 Ollur

P.R.SURABHI
 VENDOR No : 42
 KUTTANELLUR
 (P.S. ASWATHY)



28 FEB 2024



കേരളം കേരल KERALA

BG No: 086BG0124059000P **OP 096940**
 Issue Date: 28/02/2024
 BG Amount: Rs.1,50,000/-
 Expiry Date :27/02/2025
 Claim Expiry Date: 27/02/2026

unless repugnant to the context or meaning thereof, include its successors, administrators, executors and permitted assignees) in favor of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondent electroplating units including this respondent operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate Ec for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS I was directed to remit an amount of Rs 5,41,417(Five Lakh Forty One Thousand Four Hundred and Seventeen) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

PRAMOD. K. V
 POA No: 3715



For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

A. SANKARANARAYANAN
 POA-2250

37597 value
 Sold to
 BGE PGE Hold Implications

Ollur

P.R. SURABHI
 VENDOR No : 42
 KUTTANELLUR
 (P.S. ASWATHY)



28 FEB 2024



കേരളം കേരल KERALA

CP 096941

BG No: 086BG01240590001

Issue Date: 28/02/2024

BG Amount: Rs.1,50,000/-

Expiry Date :27/02/2025

Claim Expiry Date: 27/02/2026

WHEREAS this respondent has filed an appeal No.07/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman,KSPCB;

WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that this appellant in 06/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Now therefore the Bank on the request by Bee Pee Gold Imitations (hereinafter referred to as applicant) that the Bank guarantee of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand Only) for 12 months be executed in favour of The Chairman,KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Bee Pee Gold Imitations in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.

For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

PRAMOD. K. V
POA No: 3715



For Dhanlaxmi Bank Ltd.

Asst. Manager / Manager
Ollur Branch

A. SANKARANARAYANAN
POA-2250

No 37598 Value ₹50

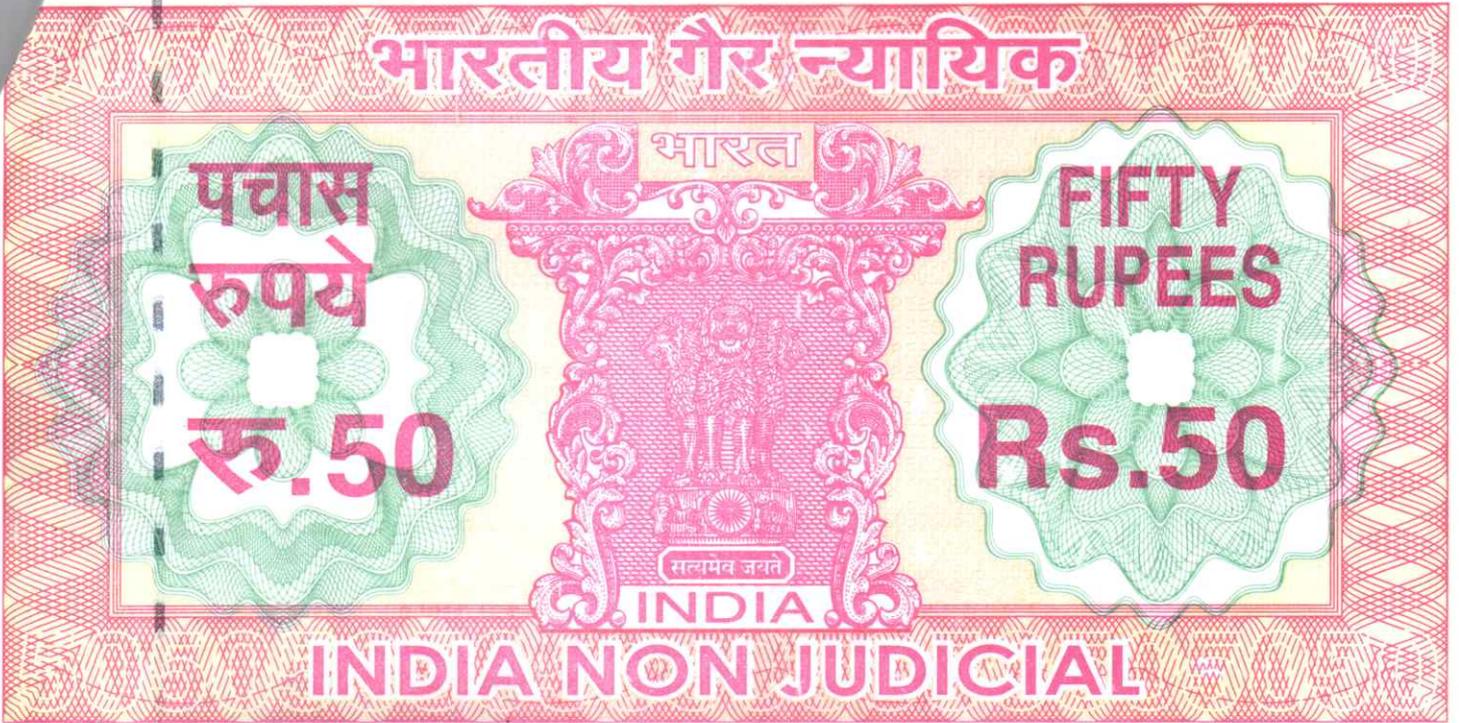
Sold to
BEE PEE Gold Imitations

Ollur

P.R.SURABHI
ENDOR No : 42
KUTTANELLUR
(P.S. ASWATHY)

28 FEB 2024





കേരളം കേരल KERALA

CP 096942

BG No: 086BG01240590001

Issue Date: 28/02/2024

BG Amount: Rs.1,50,000/-

Expiry Date :27/02/2025

Claim Expiry Date: 27/02/2026

2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 1,50,000/- (Rupees One lakh fifty thousand Only) for with or without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousand only).
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force for 12 months and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.

For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

PR. MOD. K. V
 POA No: 3715



For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

A. SANKARANARAYANAN
 POA-2259

no 37599 Value Rs 50
 held to

BEG PEG hold imitation
 ollur

P.R. SURABHI
 VENDOR No: 42
 KUTTANELLUR
 (P.S. ASWATHUR)

28 FEB 2024



BG No: 086BG01240590001
 Issue Date: 28/02/2024
 BG Amount: Rs.1,50,000/-
 Expiry Date :27/02/2025
 Claim Expiry Date: 27/02/2026

6. The Bank undertakes not to revoke this guarantee during its currency period without the previous consent of the KSPCB in writing.

Notwithstanding anything to the contrary contained herein;

- (i) Our liability under this Guarantee shall not exceed for Rs.1,50,000/- (Rupees One lakh fifty thousand only).
- (ii) (ii) This Bank Guarantee shall be valid up to 27.02.2025 (date of expiry of BG as per sanction).
- (iii) We are liable to pay up to the guarantee amount only and only if we receive from you a written claim or demand not later than twelve months from the said expiry date and all your rights under this guarantee shall be extinguished unless the written claim or demand is received by us on or before 27.02.2026 (date of expiry of claim period i.e.12 months from the date of expiry of BG) and our liability under this guarantee shall stand discharged irrespective of return of original Bank Guarantee by you.

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 28th day of February 2024.

For Dhanlaxmi Bank Limited

Authorised Signatory
 Name :
 Designation :
 POA :

For Dhanlaxmi Bank Ltd.
 Asst. Manager / Manager
 Ollur Branch

PRAMOD. K. V
 POA No: 3715



For Dhanlaxmi Bank Limited

Authorised Signatory For Dhanlaxmi Bank Ltd.
 Name :
 Designation :
 POA :

Asst. Manager / Manager
 Ollur Branch

A. SANKARANARAYANAN
 POA-2259

Br.Code: 0533
Sl No: 0533BG000012024

ISSUING BRANCH	THE SOUTH INDIAN BANK LTD
ADDRESS	OLLUR, HOLY ANGELS ROAD (0533) HOLY ANGELS ENGLISH HSS, OLLUR PIN : 680306 KERALA

THIS COVERING LETTER IS ISSUED TO BE ANNEXED TO

BANK GURANTEE NUMBER	0533BG000012024
DATED	04-03-2024
FOR THE AMOUNT	INR 150000 One Lakh Fifty Thousand
UNIQUE REFERENCE NUMBER	76044

BG EXPIRY DATE : 03-03-2025 | CLAIM EXPIRY DATE : 03-03-2025

ISSUED BY THIS OFFICE UNDER	1. Mr /Ms. Anu Cherian. k, Senior Manager
THE JOINT SIGNATURE OF	2. Mr /Ms. Divya Devis, Asst. Manager

- => Confirmation of this Bank Guarantee is available with the BG payment / invocation processing centre (TFCPC).
=> Beneficiary in his own interest may verify the genuineness of the guarantee with the BG payment / invocation processing centre (TFCPC).
=> Invocation / Any request for payment of the BG to be made directly to the BG payment / invocation processing centre by Registered post with copies marked to 2nd Authority and BG issuing branch.

ADDRESS OF THE BG PAYMENT / INVOCATION PROCESSING CENTRE (TFCPC)	THE SOUTH INDIAN BANK LTD TFCPC, 1ST FLOOR, SIB BUILDING OPP. NOVELTY TEXTILES, MARKET ROAD ERNAKULAM, KERALA - PIN CODE:682035 Email ID : tfcpc@sib.co.in Phone No : 0484 - 2355499
ADDRESS OF THE 2ND AUTHORITY HO-CREDIT MONITORING	HEAD, HO-CREDIT MONITORING THE SOUTH INDIAN BANK LTD SIB HOUSE, TB ROAD MISSION QUARTERS, THRISSUR, KERALA-680001 Email ID : creditmonitoring@sib.co.in Phone No : 0487 - 2420420

BENEFICIARY NAME	THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD
BENEFICIARY ADDRESS	ENVIRONMENTAL PROTECTION FUND PLAMOODU, PATTOM P O THIRUVANANTHAPURAM PIN : 695004

SIGNATURE OF AUTHORISED OFFICIAL WITH SEAL

For SOUTH INDIAN BANK

For The South Indian Bank Ltd.

Asst. Manager
Ollur-Holy Angels Road

Copy may be endorsed to: 1) TFCPC Senior Manager (Holy Angels Branch, Ollur)
2) REGIONAL OFFICE



കേരളം കേരള KERALA

CY 872712

This forms an integral part of Bank Guarantee No: 0533BG000012024

BG No. 0533BG000012024

Amount: Rs. 1,50,000/-

Issue date : 04-03-2024

Expiry date: 03-03-2025

Last date for lodgement of claim: 03-03-2025

For SOUTH INDIAN BANK.

[Signature]
2623
Senior Manager (Holy Angels Branch, Ollur)

For The South Indian Bank
[Signature]
Asst. Manager
Holy Angels Road

M 26725 USD
South Indian Bank
Authorized Signatory 1
Holy Angels Branch
ollur

[Signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

9-2-2024

Authorized Signatory 2





കേരളം കേരल KERALA

CY 872709

This forms an integral part of Bank Guarantee No: 0533BG000012024

BG No. 0533BG000012024
Amount: Rs. 1,50,000/-

Issue date : 04-03-2024
Expiry date: 03-03-2025
Last date for lodgement of claim: 03-03-2025

For SOUTH INDIAN BANK

[Signature]
Senior Manager (Holy Angels Branch, Ollur)

For The South Indian Bank
[Signature]
Asst. Manager
Holy Angels Road

M 26722- M 50
South Indian Bank
Holy Angels Branch
Ollur
Authorized Signatory 1

[Signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA
9-2-2024



भारतीय गैर न्यायिक



കേരളം കേരल KERALA

CY 872710

This forms an integral part of Bank Guarantee No: 0533BG000012024

BG No. 0533BG000012024

Amount: Rs. 1,50,000/-

Issue date : 04-03-2024

Expiry date: 03-03-2025

Last date for lodgement of claim: 03-03-2025

For SOUTH INDIAN BANK

[Signature]
26/2/24

Senior Manager (Holy Angels Branch, Ollur)

For The South Indian Bank Ltd.

[Signature]
Asst. Manager
Ollur Holy Angels Road

M 26723. M SD
South Indian Bank
Authorized Signatory 1
Holy Angels Branch
Ollur

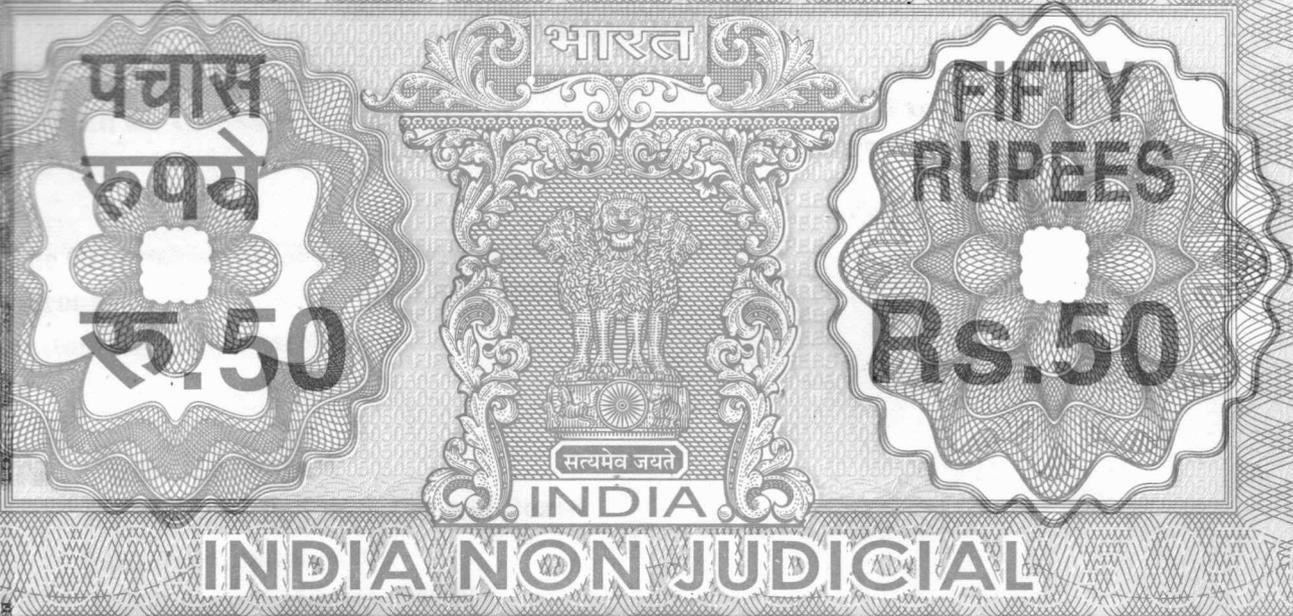
[Signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

9.2.2024



Authorized Signatory 2

भारतीय गैर न्यायिक



കേരളം കേരल KERALA

CY 872711

This forms an integral part of Bank Guarantee No: 0533BG000012024

BG No. 0533BG000012024

Amount: Rs. 1,50,000/-

Issue date : 04-03-2024

Expiry date: 03-03-2025

Last date for lodgement of claim: 03-03-2025

For SOUTH INDIAN BANK

[Signature]
26/2/24

Senior Manager (Holy Angels Branch, Ollur)

For The South Indian Bank Ltd.

[Signature]

Asst. Manager
Ollur-Holy Angels Road

M 26724. M SD
South Indian Bank
Authorized Signatory 1
Holy Angels Branch
ollur

[Signature]
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

9-2-2024

Authorized Signatory 2



BG No. 0533BG000012024
Amount: Rs. 1,50,000/-

Issue date : 04-03-2024
Expiry date: 03-03-2025
Last date for lodgement of claim: 03-03-2025

The CHAIRMAN, KSPCB Environmental Protection Fund
Account No.67366954329 SBI-IFSC SBIN 0070212
Pattom LIC Junction Branch

To THE CHAIRMAN
Kerala State Pollution Control Board
Plamoodu, Pattom P.O,
Thiruvananthapuram -695004

This deed of guarantee made at Ollur Holy Angels Road on this the 2nd day of March 2024 by the South Indian Bank, Ollur Holy Angels Road Branch. (hereinafter referred to as the Bank or the Guarantor which expression shall include its successors and assigns) in favour of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondent electroplating units including this respondent operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate Ec for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS I was directed to remit an amount of Rs 5,41,417 (Rupees Five Lakh Forty One Thousand Four Hundred and Seventeen Only) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondent has filed an appeal No.03/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, KSPCB;

WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that this appellant in 08/2024 has to furnish a Bank guarantee of Rs.1,50,000/- in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Authorized Signatory 1

For SOUTH INDIAN BANK

[Signature]
2023

Senior Manager (Holy Angels Branch, Ollur)

Authorized Signatory 2

For The South Indian Bank Ltd.

[Signature]
582

Asst. Manager
Ollur-Holy Angels Road

Now therefore the Bank on the request by M/s Biju Ornaments, 11/860/2 Industrial Estate, Ollur, Thrissur- 680014 (hereinafter referred to as applicant) that the Bank guarantee of Rupees One Lakh Fifty Thousand Only for 12 months be executed in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/s Biju Ornaments in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 150000/- for with without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rupees One Lakh Fifty Thousand only.
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force for 12 months and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.
7. Notwithstanding contained herein
 - a Our liability under the bank guarantee shall not exceed Rs.150000/- (Rupees One Lakh Fifty Thousand Only)
 - b This bank guarantee shall be valid upto (03.03.2025) and
 - c We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 03.03.2025.

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this day 04.03.2024

Authorized Signatory 1

For SOUTH INDIAN BANK

[Handwritten Signature]
2023

Senior Manager (Holy Angels Branch, Ollur)

Authorized Signatory 2

For The South Indian Bank Ltd.
[Handwritten Signature]
2023
Assistant Manager
Holy Angels Road



കേരളം കേരल KERALA

CZ 001779

BANK GUARANTEE FOR SECURITY DEPOSIT

Guarantee No:00312IGL0000124

Amount of Guarantee: Rs. 150000/-

The CHAIRMAN, KSPCB Environmental Protection Fund

Account No.67366954329 SBI-IFSC SBIN 0070212 Pattom LIC Junction Branch

To

THE CHAIRMAN

Kerala State Pollution Control Board

Plamoodu,

Pattom P.O, Thiruvananthapuram - 695004

This deed of guarantee was made at Thrissur on the 4th day of March 2024 by the Union Bank of India, Thrissur Round North. (hereinafter referred to as the Bank or the Guarantor which expression shall include its successors and assigns) in favor of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act 1981 having its head office at Plamoodu, Pattom P.O, Thiruvananthapuram - 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondent electroplating units including this respondent operating in the Olur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate EC for the period;

29692. in SD
INDU ORNAMENTS
Industrial Estate
Olur

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

28.2.2024





കേരളം കേരल KERALA

CZ 001781

3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force for 12 months and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.
7. Notwithstanding contained herein
 - A. Our liability under the bank guarantee shall not exceed Rs. 150000/- (Rupees One Lakh Fifty Thousand Only)
 - B. This bank guarantee shall be valid upto 03-03-2025 and
 - C. We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 03-03-2026
 - D. At the end of the claim period i.e, 03.03.2026 all your rights under guarantee stand extinguished and we shall be discharged from all our liabilities under this guarantee irrespective of receipt of original bank guarantee duly discharged by the bank.

यूनिऑन बँक ऑफ इंडिया
FOR UNION BANK OF INDIA

BRANCH MANAGER
ROUND NORTH, THRISSUR BRANCH

यूनिऑन बँक ऑफ इंडिया
For UNION BANK OF INDIA

शाखा प्रबंधक / BRANCH MANAGER
राउंड नॉर्थ, त्रिशूर शाखा / ROUND NORTH, THRISSUR BR.

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA



29694. M 58
INDU ORNAMENTS
Industrial Estate

28. 2. 2024



കേരളം കേരल KERALA

CZ 001782

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this day 04.03.2024

Indu Ornaments,
Major Industrial Estate (SIDCO)
Ollur, Thrissur- 680306



कृते यूनियन बैंक ऑफ इंडिया
For UNION BANK OF INDIA

[Signature]
शाखा प्रबंधक / BRANCH MANAGER
राउण्ड नॉर्थ, त्रिश्शुर शाखा / ROUND NORTH, THRISSUR BR.

कृते यूनियन बैंक ऑफ इंडिया
FOR UNION BANK OF INDIA
[Signature]
शाखा प्रबंधक / BRANCH MANAGER
राउण्ड नॉर्थ, त्रिश्शुर शाखा
ROUND NORTH, THRISSUR BRANCH

IN 29695 M SD
INDU ORNAMENTS
Industrial Estate
ollur

[Signature]

K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

28-2-2024



Br.Code: 0060
Sl No: 0060BG000032024

ISSUING BRANCH	THE SOUTH INDIAN BANK LTD OLLUR (0060)
ADDRESS	THE SOUTH INDIAN BANK LTD, DOOR NO.XI/758, RAMUS SHOPPING MALL, MAIN ROAD, PANAMKUTTICHIRA PIN : 680306 KERALA

THIS COVERING LETTER IS ISSUED TO BE ANNEXED TO

BANK GUARANTEE NUMBER	0060BG000032024
DATED	29-02-2024
FOR THE AMOUNT	INR 150000
UNIQUE REFERENCE NUMBER	One Lakh Fifty Thousand 75995

BG EXPIRY DATE : 28-02-2025	CLAIM EXPIRY DATE : 28-02-2025
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ISSUED BY THIS OFFICE UNDER	1. Mr/Ms. <i>Arun Changanth</i>
THE JOINT SIGNATURE OF	2. Mr/Ms. <i>Nisha Uthaman.</i>

=> Confirmation of this Bank Guarantee is available with the BG payment / invocation processing centre (TFCPC).
=> Beneficiary in his own interest may verify the genuineness of the guarantee with the BG payment / invocation processing centre (TFCPC).
=> Invocation / Any request for payment of the BG to be made directly to the BG payment / invocation processing centre by Registered post with copies marked to 2nd Authority and BG issuing branch.

ADDRESS OF THE BG PAYMENT / INVOCATION PROCESSING CENTRE (TFCPC)	THE SOUTH INDIAN BANK LTD TFCPC, 1ST FLOOR, SIB BUILDING OPP. NOVELTY TEXTILES, MARKET ROAD ERNAKULAM, KERALA - PIN CODE:682035 Email ID : tfcpc@sib.co.in Phone No : 0484 - 2355499
--	---

ADDRESS OF THE 2ND AUTHORITY HO-CREDIT MONITORING	HEAD, HO-CREDIT MONITORING THE SOUTH INDIAN BANK LTD SIB HOUSE, TB ROAD MISSION QUARTERS, THRISSUR, KERALA-680001 Email ID : creditmonitoring@sib.co.in Phone No : 0487 - 2420420
--	--

BENEFICIARY NAME	THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD
BENEFICIARY ADDRESS	PLAMOOD PATTOM P O THIRUVANATHAPURAM PIN : 695004

SIGNATURE OF AUTHORISED OFFICIAL WITH SEAL

[Signature]
For South Indian Bank
Senior Manager, Ollur Branch
For The South Indian Bank Ltd.

Copy may be endorsed to: 1) TFCPC
2) REGIONAL OFFICE

[Signature]
Asst. Manager
Br. Ollur

KIND ATTENTION:

Please visit our website <https://online.southindianbank.com/BGValidation> for INSTANT online BG verification option.



കേരളം കേരल KERALA

CY 680620

This forms an integral part of Bank Guarantee No: 0060BG000032024

BG No: 0060BG000032024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27483 For South Indian Bank
Senior Manager, Ollur Branch

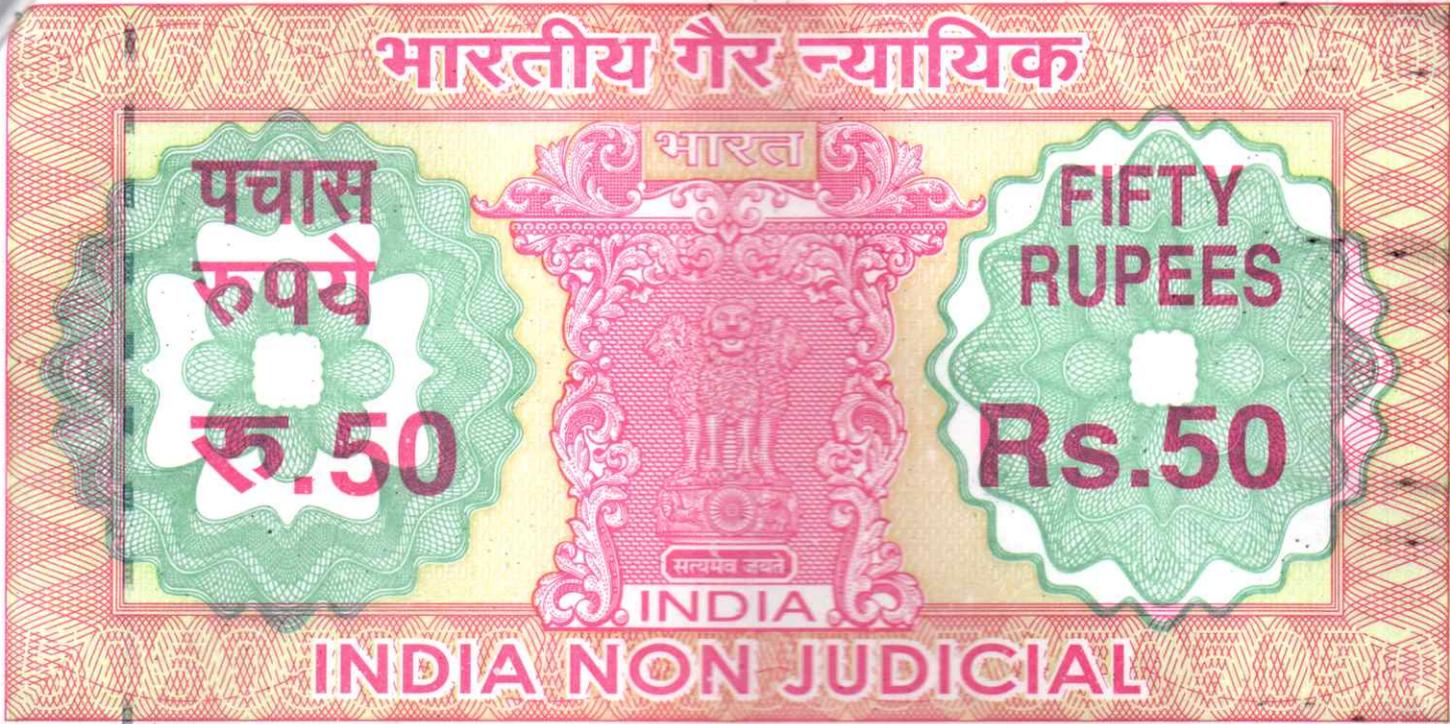
For The South Indian Bank Ltd.
Asst. Manager
Br. Ollur

South Indian Bank, Ollur Branch
കേരളം 37-36 നമ്പർ ബ്രാഞ്ച്

Authorized Signatory 1

Authorized Signatory 2





पचास
रुपये
₹.50

FIFTY
RUPEES
Rs.50

കേരളം केरल KERALA

CY 680621

This forms an integral part of Bank Guarantee No: 0060BG000032024

BG No: 0060BG000032024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27484 For South Indian Bank
Senior Manager, Ollur Branch

For The South Indian Bank Ltd.
Asst. Manager
Br. Ollur

South Indian Bank, Ollur Branch
കേരള ബാങ്ക് 37-ാം നമ്പർ ബ്രാഞ്ച്
ഓലൂർ ശാഖ

Authorized Signatory 1

[Signature]
29/2/24

Authorized Signatory 2





पचास
रुपये
₹.50

FIFTY
RUPEES
Rs.50

കേരളം കേരल KERALA

CY 680622

This forms an integral part of Bank Guarantee No: 0060BG000032024

BG No: 0060BG000032024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27485

For South Indian Bank

Senior Manager, Ollur Branch

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

South Indian Bank, Ollur Branch,

കേരളം 37-30 നമ്പർ വെണ്ട

Authorized Signatory I





കേരളം കേരള KERALA

CY 680619

This forms an integral part of Bank Guarantee No: 0060BG000032024

BG No: 0060BG000032024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27482

For South Indian Bank

Senior Manager Ollur Branch

South Indian Bank Ollur Branch

കേരള ബാങ്ക് 37-ാം നമ്പർ ബ്ലോക്ക്

ഓലൂർ, തൃശ്ശൂർ ജില്ല

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur



Handwritten signature and date: 29/02/24

Authorized Signatory 2

BANK GUARANTEE

BG No: 0060BG000032024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

The CHAIRMAN, KSPCB Environmental Protection Fund
Account No.67366954329 SBI-IFSC SBIN 0070212
Pattom LIC Junction Branch

To THE CHAIRMAN
Kerala State Pollution Control Board
Plamoodu, Pattom P.O,
Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 29th day of February 2024 by the The South Indian Bank Limited, a Banking Company, registered under the Companies Act, 1913, having its registered office at SIB House 'TB Road, Mission Quarters Thrissur-680 001, Kerala and having one of its branches/ offices among other places at Ollur Branch-, Door No.Xi/758, Ramus Shopping Mall, Main Road, Panamkuttichira Thrissur 680306, (hereinafter referred to as the Bank or the Guarantor which expression shall include its successors and assigns) in favour of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondents electroplating units including this respondent, M/s Peegee Gold Covering (Hereinafter referred as the BG applicant) operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate EC for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS respondents was directed to remit an amount of Rs 5,41,417 (Rupees Five Lakh Forty One Thousand Four Hundred and Seventeen Only) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondents has filed an appeal No.03/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, KSPCB;

For South Indian Bank

For The South Indian Bank Ltd.

WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that all the appellant in 04/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Now therefore the Bank on the request by PEEGEE GOLD COVERING, II/633 THRISSUR CORPORATION, SHOPPING CENTRE R S ROAD, OLLUR, THRISSUR-680306 issuing this Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Peegee Gold Covering in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 150000/- for with without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only)
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force upto 28.02.2025 and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.
7. Notwithstanding contained herein
 - a Our liability under the bank guarantee shall not exceed Rs.150000/- (Rupees One Lakh Fifty Thousand Only)
 - b This bank guarantee shall be valid upto 28.02.2025
 - c We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 28.02.2025
 - d This guarantee shall automatically stands cancelled notwithstanding that the original guarantee document is not returned to us by you even after the expiry of the final date of claim as mentioned in the above clause (c)

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 29th day of February 2024

For South Indian Bank

Senior Manager, Ollur Branch

Authorized Signatory 1

The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

Authorized Signatory 2



കേരളം കേരल KERALA

CZ 001722

Date: 29/02/2024

Performance Bank Guarantee No. - 7756PGE240605003

Performance Bank Guarantee Amount - Rs. 1,50,000/-

Form of Bank Guarantee as per Form No.27 of The Gazette of India :

Extraordinary

In the matter of:

Civil Appeal /Petition/C.M.P. Appeal No.11/2024(SZ)

And

In the matter of: M/s Three Star electro Plating Works V/s The Chairman, Kerala State

Pollution Control Board, Kerala and Ors.

Remy
रेमि राफेल
REMY RAPHAEL
अधिकारी OFFICER
SP No. 30124

Sm
स्मिता रवीन्द्रन/SMITHA RAVINDRAN
प्रबंधक/ MANAGER
S.P.No:22598

Sebastian
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA



no 29632 R50
Three Star Electro
plating Ollor.

Intern 27. 2. 2024



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CZ 001723

Whereas M/s Three Star electro Plating Works above-named has filed an Appeal in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the order No. KSPCB/977/2023-EE-1 dated 28.11.2023 by The Kerala State Pollution Control Board

And whereas on a motion made for the purpose on the 02.02.2024 the Hon'ble NGT said court has in the aforesaid proceedings been pleased to order inter alia as follows :

There will be an order of interim stay on condition that the appellent in 11/2024 (SZ) furnishes the Bank Guarantee of Rs.1,50,000/-, in favour of Kerala State Pollution Control Board's Environmental Protection Fund (as mentioned in the impugned order) within a period of 4 (Four) weeks , failing which, the stay granted will be automatically vacated without further reference to this Tribunal

And whereas M/s Three Star electro Plating Works the appellent has requested us Canara Bank, a body corporate under the Banking Companies (Acquisition & Transfer of Undertakings) Act, 1970 having its Head Office at No. 112, JC Road, Bengaluru and one of its offices at Mechery Tower, Ollur, Thrissur, Kerala – 680306 to guarantee the due payment of the said sum of Rs.1,50,000/-, by the said M/s Three Star Electro Plating in the event

Remy
रेमि राफेल
REMY RAPHAEL
अधिकारी OFFICER
SP No. 30124

Smitha
स्मिता रवीन्द्रन/SMITHA RAVINDRAN
प्रबंधक/MANAGER
S.P. No. 225

Sebastian
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

27-2-2024



no 29633

Rs 50

Three star Electro
Plating Ollur

Internal



കേരളം കേരल KERALA

CZ 001724

of the Hon'ble NGT allowing / modifying / dismissing the said appeal and setting aside the decree

or such other lesser amount as the Court may order. We Canara Bank are hereby held firmly bound unto the Hon'ble NGT through the Registrar of the said Court for the payment to it or to The Chairman, Kerala Pollution Control without demur of the said sum Rs.1,50,000/-, or such other lesser amount as may be ordered by the Hon'ble NGT and require to be paid or refunded by the M/s Three Star electro Plating Works, to The Chairman, Kerala State Pollution Control Board, Thriuvananthapuram, (Environmental Protection Fund of the Board) as a result of the final disposal of the said Appeal No.11/2024(SZ) and the guarantee herein contained shall not be affected by any change in the constitution of the Bank and it is HEREBY agreed by and between the parties that this guarantee shall remain in full force and virtue till the disposal of the Appeal No.11/2024(SZ) to Which the aforesaid order of the Court relates and until an order of the said Court is made discharging this guarantee.

Remy
रेमि राफेल
REMY RAPHAEL
अधिकारी OFFICER
SP No. 30124

Smitha
स्मिता रवीन्द्रन/SMITHA RAVINDRAN
प्रबंधक/ MANAGER
S. P. No: 22598

Sebastian
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA
27-2-2024



No 29634 R50
Three Star Electro
plating plant



കേരളം കേരल KERALA

CZ 001725

“This Bank Guarantee shall be effective only when the BG message is transmitted by the issuing Bank through SFMS to State Bank of India, Pattom LIC Junction Branch and written confirmation to that effect is issued by the bank of Beneficiary.”

Notwithstanding anything contained herein:

- (I) Our liability under this Bank Guarantee shall not exceed Rs. 1,50,000 (One Lakh Fifty Thousand Only).
- (II) This Bank Guarantee shall be valid up to 28/02/2025; and
- (III) We are liable to pay the guaranteed amount or any part thereof under this Bank Guarantee only and only if you serve upon us a written claim or demand on or before 28/02/2025

IN WITNESS WHEREOF we the Canara Bank has executed this.

This the 29th day of February 2024

Witness:.....

Remy
रेमि राफेल
REMY RAPHAEL
अधिकारी OFFICER
SP No. 30124

Su
स्मिता रवीन्द्रन/SMITHA RAVINDRAN
प्रबंधक/ MANAGER
S.P.No: 22598

कृते केनरा बैंक
For Canara Bank
Remy Signed
अधिकारी / प्रबंधक Officer/Manager
For Canara bank
वृत्तेश्वर / Thrissur Branch
380 386

रेमि राफेल
अधिकारी OFFICER



Sebastian
K.R. SEBASTIAN
VENDOR No: 21
PANAMKUTTICHIRA

No 29635 R50
Three star Electro
plating plant
27.2.2024

Br.Code: 0060
Sl No: 0060BG000012024

ISSUING BRANCH	THE SOUTH INDIAN BANK LTD OLLUR (0060)
ADDRESS	THE SOUTH INDIAN BANK LTD, DOOR NO.XI/758, RAMUS SHOPPING MALL, MAIN ROAD, PANAMKUTTICHIRA PIN : 680306 KERALA
THIS COVERING LETTER IS ISSUED TO BE ANNEXED TO	
BANK GURANTEE NUMBER	0060BG000012024
DATED	29-02-2024
FOR THE AMOUNT	INR 150000
UNIQUE REFERENCE NUMBER	One Lakh Fifty Thousand 75940
BG EXPIRY DATE : 28-02-2025	CLAIM EXPIRY DATE : 28-02-2025
ISSUED BY THIS OFFICE UNDER	1. Mr/Ms. <i>Arun Chingath.</i>
THE JOINT SIGNATURE OF	2. Mr/Ms. <i>Nisha Uthaman</i>
=> Confirmation of this Bank Guarantee is available with the BG payment / invocation processing centre (TFCPC).	
=> Beneficiary in his own interest may verify the genuineness of the guarantee with the BG payment / invocation processing centre (TFCPC).	
=> Invocation / Any request for payment of the BG to be made directly to the BG payment / invocation processing centre by Registered post with copies marked to 2nd Authority and BG issuing branch.	
ADDRESS OF THE BG PAYMENT / INVOCATION PROCESSING CENTRE (TFCPC)	THE SOUTH INDIAN BANK LTD TFCPC, 1ST FLOOR, SIB BUILDING OPP. NOVELTY TEXTILES, MARKET ROAD ERNAKULAM, KERALA - PIN CODE:682035 Email ID : tfcpc@sib.co.in Phone No : 0484 - 2355499
ADDRESS OF THE 2ND AUTHORITY HO-CREDIT MONITORING	HEAD, HO-CREDIT MONITORING THE SOUTH INDIAN BANK LTD SIB HOUSE, TB ROAD MISSION QUARTERS, THRISSUR, KERALA-680001 Email ID : creditmonitoring@sib.co.in Phone No : 0487 - 2420420
BENEFICIARY NAME BENEFICIARY ADDRESS	THE CHAIRMAN, KERALA STATE POLLUTION CONTROL BOARD PLAMOODU PATTOM P O THRIVANATHAPURAM PIN : 695004
SIGNATURE OF AUTHORISED OFFICIAL WITH SEAL	<i>[Signature]</i> For South Indian Bank Senior Manager, Ollur Branch

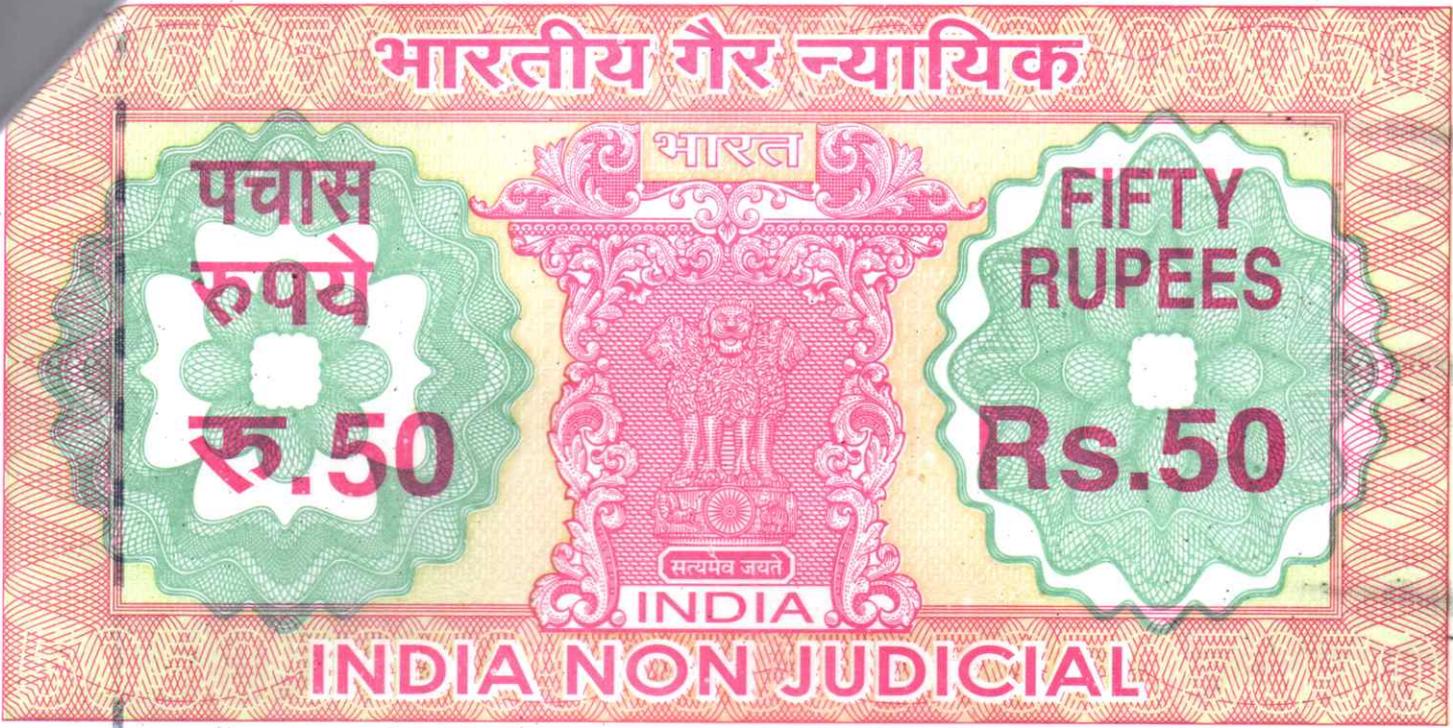
Copy may be endorsed to: 1) TFCPC
2) REGIONAL OFFICE

For The South Indian Bank Ltd.

[Signature]
Asst. Manager
Br. Ollur

KIND ATTENTION:

Please visit our website <https://online.southindianbank.com/BGValidation> for
INSTANT online BG verification option.



पचास
रुपये
₹.50

FIFTY
RUPEES
Rs.50

കേരളം केरल KERALA

CY 680614

This forms an integral part of Bank Guarantee No: 0060BG000012024

BG No: 0060BG000012024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27477

For South Indian Bank
Ollur Branch

For The South Indian Bank Ltd.

South Indian Bank, Ollur Branch,
37-36 നമ്പർ ബ്ലോക്ക്
ഓഫീസ് ഓഫീസീയൽ

Asst. Manager
Br. Ollur



Authorized Signatory 1

Authorized Signatory 2



കേരളം കേരल KERALA

CY 680613

This forms an integral part of Bank Guarantee No: 0060BG000012024

BG No: 0060BG000012024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27476

For South Indian Bank

For The South Indian Bank Ltd.

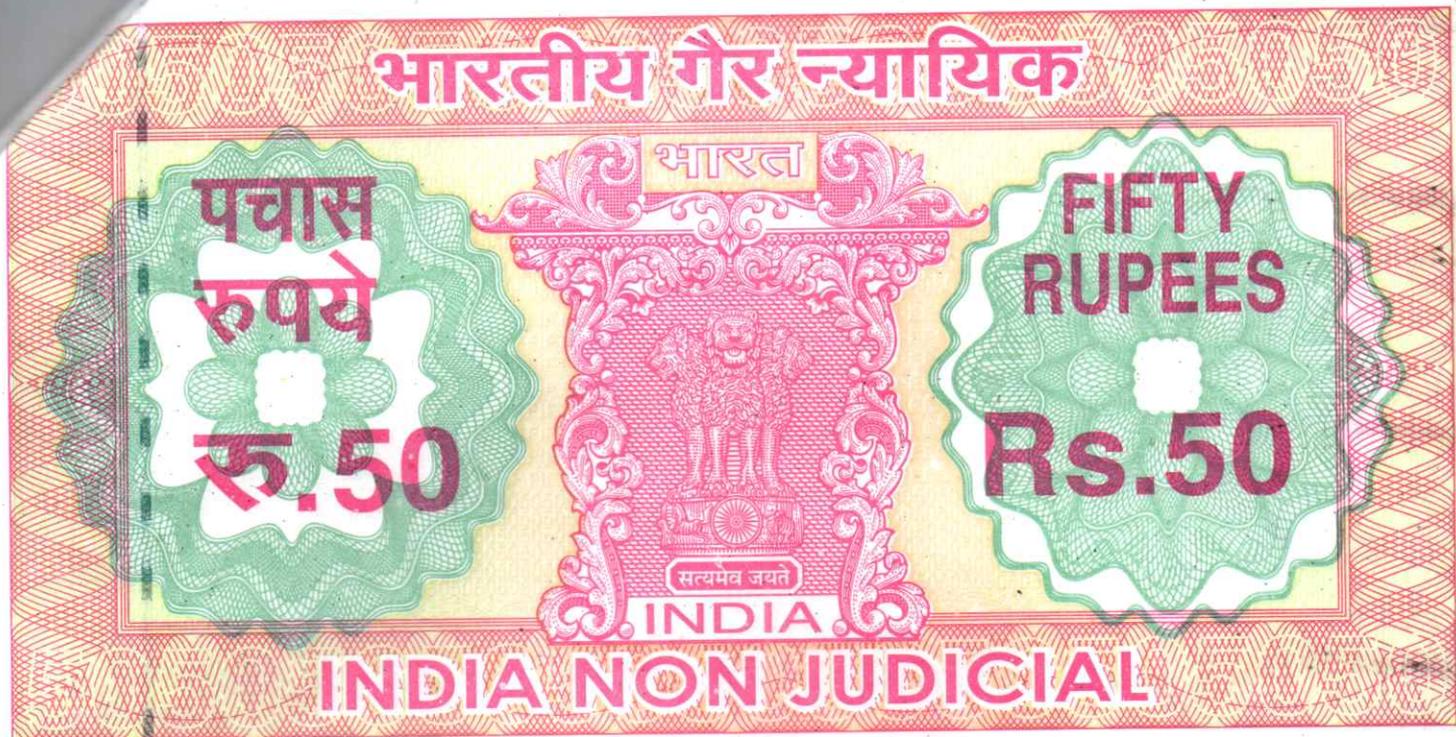
South Indian Bank Office Branch

കേരളം 37-30 നമ്പർ വെണ്ടി

ഇടത് വാൽവിലി

Asst. Manager
Br. Ollur





കേരളം കേരल KERALA

CY 680612

This forms an integral part of Bank Guarantee No: 0060BG000012024

BG No: 0060BG000012024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27475 For South Indian Bank
Senior Manager Ollur Branch

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

South Indian Bank Ollur Branch
അയ്യന്തോൾ 37-30 നമ്പർ വെണ്ടർ



Authorized Signatory 1

29/2/24

Authorized Signatory 2



കേരളം കേരल KERALA

CY 680611

This forms an integral part of Bank Guarantee No: 0060BG000012024

BG No: 0060BG000012024
Amount: Rs. 1,50,000/-

Issue date: 29-02-2024
Expiry date: 28-02-2025
Last date for lodgement of claim: 28-02-2025

27424

For South Indian Bank
Mar 2024

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur



South Indian Bank, Ollur Branch
ബാങ്കിംഗ് ഓഫീസ് 37-30 നമ്പർ ബെണ്ടർ

Authorized Signatory 1

[Handwritten Signature]

29 Feb 24 Authorized Signatory 2

BANK GUARANTEE

BG No: 0060BG000012024

Amount: Rs. 1,50,000/-

Issue date: 29-02-2024

Expiry date: 28-02-2025

Last date for lodgement of claim: 28-02-2025

The CHAIRMAN, KSPCB Environmental Protection Fund
Account No.67366954329 SBI-IFSC SBIN 0070212
Pattom LIC Junction Branch

To THE CHAIRMAN
Kerala State Pollution Control Board
Plamoodu, Pattom P.O,
Thiruvananthapuram -695004

This deed of guarantee made at Ollur on this the 29th day of February 2024 by the The South Indian Bank Limited, a Banking Company, registered under the Companies Act, 1913, having its registered office at SIB House 'TB Road, Mission Quarters Thrissur-680 001, Kerala and having one of its branches/ offices among other places at Ollur Branch- ,Door No.Xi/758, Ramus Shopping Mall, Main Road, Panamkuttichira Thrissur 6803306,-- (hereinafter referred to as the Bank or the Guarantor which expression shall include its successors and assigns) in favour of The Chairman, Kerala State Pollution Control Board, a statutory body established under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution), Act, 1981 having its Head Office at Plamoodu, Pattom P.O, Thiruvananthapuram 695004 (hereinafter referred to as KSPCB), which expression shall include its successors and assigns

WHEREAS as per order of Hon'ble NGT dated 20.02.2022 in OA No.20/2016 a joint committee was constituted to ascertain the compliance status of the respondents electroplating units including this respondent, M/s two Star gold covering (Hereinafter referred as the BG applicant) operating in the Ollur industrial estate;

WHEREAS as per order of the Hon'ble NGT dated 07.03.2023 the joint committee was directed to ascertain the period of past violation and to calculate EC for the period;

WHEREAS the joint committee has assessed the EC as per the CPCB guidelines;

WHEREAS respondents was directed to remit an amount of Rs 5,41,417(Rupees Five Lakh Forty One Thousand Four Hundred and Seventeen Only) as EC by direction No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, Kerala State Pollution Control Board;

WHEREAS this respondents has filed an appeal No.03/2024(SZ) to the Hon'ble NGT to set aside the impugned order No.KSPCB/977/2023-EE-1 dated 28.11.2023 of the Chairman, KSPCB;

For South Indian Bank

For The South Indian Bank Ltd.

Authorized Signatory

Asst. Manager
Authorized Signatory

WHEREAS the Hon'ble NGT in the above appeal in its order dated 02.02.2024 has granted an interim stay on the condition that all the appellant in 04/2024 has to furnish a Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of Kerala State Pollution Control Board's Environment Protection fund within a period of four weeks failing which the stay will be automatically vacated without further reference to the tribunal

Now therefore the Bank on the request by TWO STARS GOLD COVERING, XI 831, SIDCO INDUSTRIAL ESTATE, OLLUR P O, THRISSUR- 680306 issuing this Bank guarantee of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand Only) in favour of The Chairman, KSPCB hereby executes the Bank Guarantee in the manner hereafter appearing:

1. The Bank understands that the KSPCB on being convinced of any failure, violation or shortcomings on the part of the M/S Two Stars Gold Covering in implementing the pollution control measures as directed by the KSPCB, may invoke the bank guarantee.
2. The bank hereby undertakes to pay to KSPCB an amount of Rupees 150000/- for with without any demur on a demand from the KSPCB during the validity period of the Bank Guarantee. However, liability of the Bank under this guarantee shall be restricted to an amount of Rs.1,50,000/- (Rupees One Lakh Fifty Thousand only)
3. The guarantor does hereby expressly waive all or any of the rights of the guarantor as surety, which may any time be inconsistent with any of the provisions of this bank guarantee.
4. This guarantee shall remain in force upto 28.02.2025 and unless a demand to enforce a claim is made under this bank guarantee by the The Chairman KSPCB to the bank within the said period, the rights of the KSPCB under this guarantee shall be forfeited and the Bank shall be relieved and discharged from all liability there under.
5. The guarantor does hereby confirm and declare that the guarantor is entitled to issue this guarantee and a duly authorized person on behalf of the guarantor signs this guarantee.
6. The Bank undertakes not to revoke this guarantee during its currency without the previous consent of the KSPCB in writing.
7. Notwithstanding contained herein
 - a Our liability under the bank guarantee shall not exceed Rs.150000/- (Rupees One Lakh Fifty Thousand Only)
 - b This bank guarantee shall be valid upto 28.02.2025
 - c We are liable to pay the guaranteed amount or any part thereof under this bank guarantee only and only if you serve upon us a written claim or demand on or before 28.02.2025
 - d This guarantee shall automatically stands cancelled notwithstanding that the original guarantee document is not returned to us by you even after the expiry of the final date of claim as mentioned in the above clause (c)

In witness thereof, the Bank, through its authorized officers has set its hand and stamp on this 29th day of February 2024.

For South Indian Bank

Senior Manager Ollur Branch

Authorized Signatory 1

For The South Indian Bank Ltd.

Asst. Manager
Br. Ollur

Authorized Signatory 2